[Mr. Deputy Speaker]

the hour from 2 to 3 into zero hour ; it is not proper. But I cannot do anything ; I cannot just tell hon Members to shut up and not to speak. I seek your co-operation.

SHRI H. N MUKERJEE (Calcutta—North-East) : We are talking about law and order in West Bengal and elsewhere but we have no law and order here. Is there not a procedure ? Are you not there to enforce some kind of a civilised procedure ? Are we to go on in this uncivilised way ?

MR. DEPUTY-SPEAKER : I can do that only with the co-operation of leaders of parties and Members of this House.

SHRI H. N. MUKERJEE : We come and find that without notice all kinds of things are being discussed and a very interesting session is being missed by us. It is not of interest to some of us but others find it entrancing. There must be some kind of regulation. If at 2 o'clock we are entitled to raise all and sundry topics, let us go ahead with it ; but let us know where we stand. At the moment I do not know where we stand. I came in only to find a lot of noise going on that is usual in this House. What is going to happen if no law and order is enforced in this House ? Let us not think of West Bengal ; let us think of this House first.

MR. DEPUTY-SPEAKER : I request that we close this now.

———

14.37 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—*Contd.*

MR. DEPUTY-SPEAKER : Now the House will resume further discussion of the General Budget. Before I call upon Shri Amin to continue his speech, I may inform the House that the Prime Minister would reply to the debate at 5 o'clock.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : How can she intervene before 5-30 ? 4½ hours still remain. She should do it tomorrow.

MR. DEPUTY-SPEAKER : We will try our best to conclude this debate today. All the Opposition parties that still have time —I know, your party has still some time left— will be given that time. That time will not be taken away from them. But even taking that into consideration it may be possible to call the Prime Minister at or around 5 o'clock.

SHRI H. N MUKERJEE (Calcutta North-East) : Why not tomorrow ? In that case we can know better. After all, the Prime Minister does not spend overmuch time in this House during the Budget discussion. She can speak tomorrow.

श्री कंवर लाल गुप्त : यह आप को सुबह बताना चाहिए था। हमारी आप से प्रार्थना यह है कि कल प्रधान मंत्री जवाब दें तो ज्यादा अच्छा होगा क्यों कि यह सदन के सभी लोगों को पता नहीं है और अभी हाउस का इस बजट डिस्कशन पर साढ़े चार घंटे बाकी हैं। तो वह समय मिलना चाहिए चाहे इधर का हो चाहे उधर का हो, उधर के लोगों को भी मौका मिलना चाहिए। यह ठीक नहीं है। प्रधान मंत्री को कल जवाब देना चाहिए, आज नहीं।

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Hon. Members know how tight we are on schedule. So, you can have the maximum time that is permissible today. To postpone it to tomorrow means another one hour. Where is the time ? We are already running short of time.

SHRI CHENGALRAYA NAIDU (Chittoor) : When there are 4½ hours still left you cannot shut off other Members. She should reply only tomorrow.

MR. DEPUTY-SPEAKER : Time allotted to all the parties must be given. That is not taken away. Let us see how best we can do it.

श्री शिव नारायण (बस्ती) : असली बात तो आपने सुनी ही नहीं। साढ़े चार, पांच बजे

जब प्राइम मिनिस्टर बोलेंगी तो आधे मेंबर हाऊस में नहीं होंगे ।

SHRI R. K. AMIN (Dhandhuka) : Mr. Deputy-Speaker, Sir, much has been said about this Budget and most of the important points have been discussed. For me it remains to emphasize certain gaps in the discussion of this Budget which I would try.

If I were asked about the nature of this Budget, in brief I would like to say that this is a Budget with much show but without a substance. It is, in fact, old wine put in the old bottle.

But only the label has been changed. She has changed the label in a Hong Kong way, that in Hong Kong, they export the same commodity which they import with the change of the label. So is this Budget.

From what has been said so far, I could see only one trend in the Budget discussion that most of the parties have agreed in so far as economic objectives are concerned. I do not thing there is any disagreement whatsoever on basic issues so far as even the C.P.I., the C.P.M., the Congress (R), the Congress (O) and the Swatantra, all these parties are concerned. If you ask anybody, "Is there unemployment on a large-scale in the country ?", everybody will say, yes. If you ask anybody, "Do you want to remove unemployment ?", everybody will say yes. If you ask, "Are we a poor country", everybody will say, yes. If you ask, "Do you want to remove poverty ?", everybody will say, yes. If you ask anybody whether minimum needs be guaranteed to each and everybody, he will say, yes. So, the objectives are the same in so far as all the parties are concerned.

Then, if you look at the diagnosis, the economic diagnosis is also the same so far as most of the parties are concerned. Yesterday, when my hon. colleague, Shri N. K. Somani, was speaking, he was indicating how the consumption of air-conditioners has increased and how the consumption of foodgrains, cloth and sugar has fallen down and my hon. friends, Shri P. Ramamurti, also agreed with the same analysis in so far as that is concerned. If I say that the rate of saving has fallen, everybody will agree that the rate of saving has fallen. If I say, there should be more emphasis on agriculture, everybody will say, yes, there should be more emphasis on agriculture. So, so far as the economic diagnosis is concerned, everybody will agree with the economic diagnosis.

In so far as the cure is concerned, probably, there is a good deal of difference. If this economic diagnosis is correct and if it is the result of the Statist policies adopted in the country for the last 15 years, then the natural conclusion, the logical conclusion, is that this country needs less of Statism and not more. My hon. friends on the opposite have come to the conclusion that this country requires more of Statism and less of Statism. This is a major difference in the diagnosis and the cure given in so far as economic disease is concerned.

I would also like to say that this Budget does not deal effectively with the ills in the country. Let me take inflationary aspect of the Budget. Everybody has said that it is an inflationary Budget and everybody has tried to prove it by the measure of deficit financing. As a matter of fact, after the nationalisation of the commercial banks, the real index to find out the extent of deficit financing or inflationary pressure is the total amount of money supply which you are increasing during the year. Last year, the total money supply was increased by Rs. 650 crores and this year also it is going to increase more, not less than Rs. 650 crores. So, the crux of the problem will be what is the total amount of money supply which is going to be increased in the country during the year. During the last 7-8 years, you have noticed that the rise in prices is at the rate of 8 per cent

This year, if you take into account the inflationary pressure abroad and there is also the upward trend in our economy because the recession is over and the weather goods may not behave in the same manner as they did in the last two years, if these things are taken into account, it is very clear that the price rise will be not less than 10 per cent.

Now, what does this 10 per cent rise in the value of goods and services means ? At present, our national income, the GNP is Rs. 32,000 crores and 10 per cent of it, that is, Rs. 3,200 crores will be given without any counter-balancing effort. Let me put it also in terms of saying that Mrs. Gandhi has

[Shri R. K. Amin]

raised income-tax exemption limit from Rs. 4,800 to Rs. 5,000.

But this Rs. 5000 this year is equal to Rs. 4 00 In real terms it is Rs. 500 less. Instead of giving it to them, their real income has been taken out when she has raised the limit of exemption in income-tax Or let me put it this way. Some salaried groups of industrial workers and Government servants have been given a social welfare scheme of Rs. 48 crores in the total budget. Further, I put it at 10% share of the national income of our country which means that their income is Rs. 3200 crores. 10% of it gives a rise in the prices because of inflation. On the one hand she has taken away by inflationery pressures Rs. 320 crores and on the other hand by the left hand she has given only Rs. 48 crores So on the one hand Rs. 320 crores from this section has been taken out and only Rs. 48 crores has been given to them. Even the total relief has not been given to them. Inflationery budget means 10% rise in income. It means that the entrepreneurs will gain The business community will gain The mercantile community will gain. The traders who have the raw material will gain. They will gain to the extent of Rs 3200 crores. It means the fixed income group, the agricultural labour, the middle class people, those who are in the lower rung of the society will earn less You are giving it to those who are already dependent on profits. Everybody pleads that this budget is a socialistic budget. Our friend Mr. Masani referred to Ghana and Mr. Nkrumah. Do you know how that word 'socialism' is nausea in that country ? Below the statue of Nkrumah they have inscribed 'Seek the kingdom of power, everything else is with you'. It is not 'Seek the kingdom of God, everything else is with you', Mrs. Indira Gandhi also has followed exactly the same dictum, 'Seek the kingdom of power, everything else is with you' in order to sustain that power.

Let me give you real index of socialistic pattern of society. In a socialistic pattern of society no one should get one's own income without counter-putting one's own labour into the formation of goods and services, because when I spend my income into the goods and services, from that flow of national income I am also putting in something, I am also contributing to it in the flow of national income. A large number of people depend on an income for which they have not put in any labour whatsoever in the national income. If you see the structure of our economy, you will find that a large amount of national income is being snatched away by those people who do not contribute anything at all in the flow of goods and services. When the import licences are given, they get import entitlement and they get 175% premium on that That has been accepted by the Government in the Rajya Sabha. When they get 175% premium on import licences, no labour is contributed. When the licences are being obtained, no labour has been contributed in the flow of goods and services and money is gone. There is large-scale corruption and bribery in the bureaucracy and no labour is being contributed to the flow of goods and services. At the same time money is being drawn. So long as a large section of the people derive their income without contributing to the flow of goods and services, no socialism can work in this county.

I now come to certain types of taxation imposed by her which are intended to tap the increment in the surplus value of the land. I am referring to land tax, housing tax and wealth tax. Now, regarding the land tax, the idea is to take away the increment in the value of the land by the State. Now, this was exactly the idea propounded by Ricardo in 1820 which England began to implement in 1946 in the form of Town and Country Planning Act. They wanted to take away 100% increment in the value of the land all over the country. In 6 years they had to give it up ; they gave up this Town and Country Planning Act because they found the impossibility of implementing the Act and ultimately they revised the Act in 1964 by which they accepted that this cannot be taken away. This is the thing which happened in England where the tax system is so very efficient and yet they cannot do it.

Now, about Housing, I may tell you one example of Sweden. Sweden tried to tax the property in the manner in which it is being imposed here The result was that shortage of housing was created on a large scale and Government could not deal with the problem. Ultimately there, the Finance Minister had to say "You invest in housing and I will not ask you the source of your

money." That way, the blackmoney was invested on a large scale in housing and housing shortage was dealt with. I also visualise a day when our Finance Minister, after some years, will have to come with a similar proposal and say "You invest in housing property and I will not ask you the source of your income." And, in that way, the black-money likely to be increased by this budget, will be invested. *(Interruption)*

SHRI A. SREEDHARAN (Badagara) : On a point of order. When this discussion is going on in this House, the Prime Minister, in the midst of discussion, walks out. This should not be treated lightly by this House. There have been a number of occasions when we have pointed out this sort of improper, irregular and irresponsible act. She just walks out when a Member is through his speech.

AN HON MEMBER : Not only disrespect to the Member of the House, but to the entire House also.

SHRI A. SREEDHARAN : Why should there be any discussion at all, if such discussion is not at all taken seriously by the Prime Minister who is also the Finance Minister ?

SHRI CHENGALRAYA NAIDU : Not even a Cabinet Minister is there now in the House is to be treated ?

MR. DEPUTY SPEAKER : The Minister of Parliamentary Affairs is here and he has heard what you have said.

AN HON MEMBER : He is not a Cabinet Minister.

SHRI R. K. AMIN : The total income raised by the wealth tax is hardly Rs. 14 crores, while the net effect of such direct taxes will be a loss of saving and this will lead to unproductive investments like purchase of diamonds, gold and precious stones. I will not earn more income or I will not show it in the record and will invest in such a way that you cannot catch hold of me.

And, before I sit down, my last point is this This is regarding the Centre-State relationship. She has got Rs. 175 crores as a special fund to meet the States' deficit. Why should they allow this tendency to develop on the part of the States to keep their cart on the road but ask others to drag it out while they do not put their shoulders to the wheel ? This is the dangerous tendency that is developing.

Before I sit down, I want to ask whether the Planning Commission recommended all this sum to be separated for meeting the deficit in the budget. I want to know whether the Finance Commission, when they considered this matter, also provided for the possible deficit in the budgets of the States ? If they have taken into account, why should you have a separate fund now, when the report submitted by the Finance Commission was only last year in the month of September? That is what I would like to ask in this connection before I sit down. Thank you.

SHRI MANOHARAN (Madras North) : Mr. Deputy-Speaker, Sir, The Budget that has been presented by the Finance Minister *cum* Prime Minister has received mixed reactions in the country.

The budget has been characterised by certain sections of the House as an immoral budget. Another section has termed it as a status quo budget. Some euergetic young Turks from the Congress ruling party have termed it as a socialistic budget, and certain people thought it fit to say that it was a happy compromise between the existing order and a new order and which was struggling to be born. I do not know whether the budget deserves all these encomia. But so far as I am concerned, before entering into the budget, let me depend upon the Economic Survey, 1969-70 which has been presented to us, Members of Parliament. This is what it says :

> "The year 1969-70 has witnessed dramatic improvement in India's external account. Imports had declined in that year by 7.3 per cent and exports had increased by 13.5 per cent with the result that the trade deficit was reduced from the Rs. 809 crores to Rs. 502 crores. Total foreign exchange reserves increased by Rs. 38.1 crores in 1968-69 after a net repayment of Rs. 58.5 crores to the International Monetary Fund. During the current year, the trade gap is likely to be narrowed further and foreign exchange reserves should register once again an increase of the order of Rs. 50

[Shri Monoharan]

to 75 crores, after providing for a net repayment of Rs. 125.2 crores to the International Monetary Fund and without taking into account the accretion of Rs. 94.5 crores by way of Special Drawing Rights."

Again, it says :

"Agriculture based industries like cotton textiles and vanaspati showed a reasonable improvement. Jute production, however, suffered because of the short crop. Consumer goods like radios, bicycles, sewing machines, electrical appliances etc., showed large improvement in 1968 in response to greater spending out of increased farm incomes. The production of radios increased by 60 per cent, of sewing machines by 16 per cent and of bicycles by 13 per cent. Fertilizer production which had increased by 23 per cent in 1967 rose by 31 per cent in 1968. The improvement in the agricultural situation and the partial recovery in industry led to improved performance in the motor vehicle industry and the tyre and tube industry. The production of motor vehicle which had declined in 1967 rose by 3 per cent in 1968. The production of motor cycles and scooters increased by 23 per cent ; and that of tyres and tubes also by a similar percentage. Similarly, a substantial improvement in the chemical industry took place due to improved demand from user industries like taxtiles, soap, darugs and pharmaceuticals etc The production of heavy inorganic chemicals, synthetic fibres and dyestuffs increased during 1968 by 10 per cent or more. The production of cement also recorded a decent gain."

Though not a rosy picture, this is a hopeful picture painted by the *Economic Survey*, 1969-70.

Utilising this opportunity, I want to draw the attention of the House to how the enthusiasm of the country has been roused by the historic announcement of the Prime Minister regarding the nationalisation of 14 major banks. The people of this country, after that announcement, witnessed a major split in the Congress Party. People were made to understand that the split on the Congress Party was purely based on ideological differences. As the Prime Minister has stated once, the fight inside the Congress, in between the Syndicate and the 'Indicate' implies that it is a fight in between the forces of change and the forces of *status quo*. And the people have every right to believe the Prime Minister, she being a lady with progressive views and all that. Peoply think, and I think naturally that she would give a now orientation to the socialistic pattern of our society.

Much has been said about her socialistic goals and all that. She has come forward with successive proposals saying that she has decided to do this and that one by one, and thereby the consciouness of the people has been roused. A hope has been kindled and rekindled in the minds of the people. In the midst of that, this budget has come.

I want to analyse this budget from that angle. If you ask me whether the hopes of the people have been completely respected and accepted by this budget, I must say that it does not keep up to the expectations of the people *in toto*. I want to draw the attention of the House to the tax on certain items which normally people used to think would be excluded from the ambit of taxation. The Prime Minister herself has said in her budget speech :

> "It is generally accepted that social, economic and political stability is not possible without the growth of productive forces and the augmentation of national wealth, and also that such growth and increase in wealth cannot be sustained without due regard to the welfare of the weaker sections of the community."

This was what she said. So, considering the importance of the weaker sections of the community, and considering the importance of a man who is called by all people as the common man of this country, if we see whether this budget tries to satisfy the rising expectations of the people of this country, then I am sorry to say that I am terribly disappointed.

15.00 hrs.

She has taken some important items for taxation. The indirect taxes constitute 75 per cent of the budget. The increase of tax from 60 to 100 per cent *ad valorem* on plastics, and electrical resistance materials will fall on the poorer sections because it

will affect rural electrification. The new duties on preserved foods will reduce the demand and increase the wastage of food which cannot be consumed. The increase of tax on aluminium will his the poorer sections which use vessels made of this metal. The revenue increase of 13.75 per cent on artificial silk also falls on the poor, beside the duties on kerosone, khandsari, sugar and petrol. She has also thought it fit to bring tobacco under the ambit of taxation again, and she has said :

> "I am sorry that the smoker's pocket has to be touched once again The duty on cigarettes is being enhanced with the increase ranging from 3 per cent ad valorem depending on the value slabs .. Assuming that the smoking community remains stead fast in its devotion, the additional revenue from this measure will be Rs. 13.50 crores."

Sir, I am considered to be one of the smokers ?

SHRI S. M. JOSHI (Poona) : Chain-smoker or ordinary smoker ?

SHRI MANOHARAN : Ordinary smoker My usual consumption is of the order of three packets a day. After this assumption by the Prime Minister, I had deliberately cut it down to one packet, and I am sure she is not going to get Rs. 13.50 crores out of this.

Again, she has imposed taxes on tea coffee, sugar etc. These are all articles which are used by common men. But, unfortunately she has brought all these commodities within the ambit of tax and probably she thought that she could effect socialism in this country by this means. I am sure that in her reply or when the Finance Bill is taken up she will announce the concessions or she will delete all these taxes which are anti-social and anti-people.

SHRI KANWAR LAL GUPTA : What about liquor and wine ?

SHRI MANOHARAN : I do not agree there. because normally I do not drink.

I want to draw the attention of the House to another matter regarding Bokaro. During the debate on the President's Address Shri Morarji Desai, ex-Finance Minister had said something about Bokaro.

He said that the cost of the project has been going up steadily, Bokaro steel would be the dearest. The steel costs Rs. 2800 per tonne. Rourkela steel costs Rs. 1977 per tonne because of the sophisticated nature of the plant against Rs. 1700 Bhilai and Rs. 1795 Durgapur.

I want to stress one important fact of Bokaro which involves two aspects. One, it involves heavy foreign exchange. Second, it the sacrifice of the talent of Indian engineering ; this has been completely ignored by the Prime Minister and the Finance Minister.

Regarding the foreign exchange aspect, I want to ask a specific question. The *Indian Express* carries an article with the caption 'Bokaro : Millstone round our neck'. It says:

> "It was understood at the time the protocol was signed that the Indian rupees would be utilised by the Soviet Union for purchasing goods in India in accordance with the Indo-Soviet Trade Agreement."

Again :

> "It was not known that the protocol stipulates that the rupees could be freely converted into pounds sterling An enormous amount of foreign exchange is involved and it would be a tragedy for India if the Soviet Union decides that India is on longer its favourite and thefacilities which it enjoyed would be withdrawn."

My pointed question is : Is there any provision in the protocol agreement wherein Indian rupees can be allowed to be converted by the Russian authorities into pounds sterling ? Unfortunately, the Prime Minister is not in the House. Shri Sethi is here. I would ask him to make a categorical statement in answer to this question, right now.

SHRI P. C. SETHI : This is not a question-answer debate.

SHRI MANOHARAN : He does not know.

I quote from art. 9 of the protocol agreement :

> "Repayment of the credit and payment of the interest accrued thereon shall be effected in India rupees (one

[Shri Manoharan]

Indian rupee contains 0 186621 grams of fine gold) to a special account to be opened with the Reserve Bank of India, Bombay, in favour of the Bank for Foreign Trade of the U.S.S.R."

"Conversion of roubles into rupees shall be effected on the basis of the above-mentioned gold content of rouble and rupee."

"The amount credited to the said account may be used by the Soviet organisations for purchasing the goods in India in accordance with the Indo-Soviet Trade Agreement in force and/or may be freely converted into pounds sterling".

If this is the agreement, I am afraid it involves a terrific drain of foreign exchange from the country specially when we are talking about avoiding it. Here is a classic example of how much foreign exchange is being drained out of the country. If it is true and I think it is-the people of this country should have been informed that this involves such drain of foreign exchange. If it is true, it is a clear case of cheat ; they are hoodwinking the people of this country.

The second point I want to urge is that in the budget proposals she has levied heavy excise duty on silk fabrics. *Ad valorem* duty is fixed. The present nominal duty of 7.8P per sq. meter on artificial silk fabrics including rayon, nylon, terelyne, terecot and tere-wool fabrics is being replaced by an ad valorem duty ranging from 3 to 10 per cent. Regarding this I want to draw attention to a memorandum submitted by the people concerned. According to this, it is a duty on duty.

So I would request Government to consider this point. In the context of the Government having already levied a high excise duty on the basic content of the end-product, namely, art silk fabre (yarn, whether rayon, nylon or other synthetic yarn) the present *ad valorem* impost should not be levied at all which is tantamount to levying a duty for being *ad-valorem* in nature ; the 1970-71 *ad valorem* excise duty would take into consideration the price of the end-product which in turn would include all the inter-mediaries that go into processing and manufacturing of fabric etc. on which the excise duty has already been paid. So, I request the Prime Minister to look into this matter also.

Another aspect which I have mentioned is the involvement of the sacrifice of the engineering talent of India. In the agreement entered into by the Government of India with the U.S.S.R. there is a clear-out provision that the Indian engineering skill is deliberately shunned. The last Prime Minister, Pandit Jawaharlal Nehru has very clearly said : "While there are possibilities of Indian engineering skill, there is no need for the dependence on technical know how foreign countries". But here is a striking example that Dastoor and Co., which has been proclaimed to be a fine engineering company and consultants, whose advice is being sought by several countries of the world, being completely shunned from this particular project, and the Russion engineers are not allowing our people to come very near the project. Not only that. These consultants who have pinned their faith on the Prime Minister's assurance are being completely debarred from this. I request the Prime Minister to analyse this aspect of the issue. The engineering skill of this country should not be allowed to be wasted.

Lastly, let me touch certain political issues. We have been asked by some whether my friend Shri C. Subramaniam

MR. DEPUTY-SPEAKER : How does it come in the debate ?

SHRI MANOHARAN : It is a relevant issue because the impression is being created that if Shri C Subramaniam gets elected, he will become the Finance Minister of this country. We were asked whether Shri Subramaniam was going to be returned. I said I did not know. Then again the question was put, and it was said that he was definitely winning. I asked : with eight Members in the Madras Assembly, how could he win ? It seems that Shri Subramaniam has convinced the leadership here that with eight Members there he can win, and the green signal has been given to him. Somebody asked him how he could win, and the answer of Shri Subramaniam was that some how he would win. Some how you may win, but what is the political know how through which you are going to win ? Unless and until some

wrong methods are adopted, foul methods are adopted, Shri Subramaniam cannot hope to win If the leadership here gives the okay to Shri Subramaniam to go ahead, I am afraid through this leadership Shri Subramaniam is allowed to introduce demoralisation i to the politics of my State It must be condemned by all. Unfortunately, the Prime Minister who is the leader of that party is not here. I do not mind whether he wins or not. If he wins, well and good. If he is defeated, the expected has happened. But the question is of political morality and political character.

My last point is regarding the language issue. Yesterday also I was told that compulsion is being exercised by the authorities for learning Hindi. Hindi circulars are being sent, and it makes for inordinate delay as they do not know Hindi at all. Even then they are being pressurised to learn Hindi. Despite the assurance given by the late Prime Minister, despite the assurance given by the present Prime Minister, despite the assurance given by the Constitution and the Official Language Act, these people are being pressurised to learn Hindi. If this is allowed to go on unchecked, I must say that it would create complications, and seeds of misunderstanding will be sown in my part of the country. So, request the Prime Minister to consider it seriously because she is in a critical position. I wish her well. This country is being managed by her. The maximum trouble is being given by the Syndicate as well as other anti-social forces. So far as we are helping her.

AN HON. MEMBER : You are withher.

SHRI MANOHARAN : It is not a question of "we are with her." We are helping her because we believe that she is only lady who could deliver the goods. That is the belief which we are nourishing. But on the basis of it, I say unlese and until this is attended to, it would create misunderstanding and thereby maximum trouble will be in store.

Finally, I request her to trim the budget. I request her to see that the budget is fashioned out of the aspirations of the people of this country for which what she is expected to do is to do certain things which we want to impress upon her. All the taxes on commodities which are being directly consumed by the common people of this country must be excluded from the purview of her Acts of taxation. I hope she will do it and thereby she can claim she is creating a new order, a socialistic order, which is in the offing.

श्री बें० न० जाधव (जालना) : उपाध्यक्ष महोदय, प्रधान मंत्री तथा वित्त मंत्री जी ने जो बजट पेश किया है, उसके लिए मैं उनको मुबारिकबाद पेश करता हूं। मेरे पास कोई शेर व शायरी करने के लिए नहीं है, इस वास्ते मैं प्रार्थना करता हूं कि जब मैं बोलूं तो मुझे डिसटर्ब न किया जाए।

आज तक हकूमत की तरफ से जितने भी इंडयरेक्ट टैक्सिस लगाये जाते रहे हैं उनका ज्यादातर बोझ देहाती आबादी पर पड़ता रहा है। यह पहली मर्तबा है कि फाइनेंस मिनिस्टर ने डायरेक्ट और इंडायरेक्ट टैक्स देहाती आबादी के अलावा शहरी आबादी पर भी लगाये हैं। शहरी जायदाद पर भी टैक्स लगाये गये हैं। यह एक अच्छी परम्परा का श्रीगणेश है। इसके लिए मैं प्रधान मंत्री जी को धन्यवाद देना चाहता हूं।

इस बजट में बच्चों के फीडिंग का भी प्रोग्राम रखा गया है, उनके पोषण की व्यवस्था भी की गई है। इसके अलावा शहरी जायदाद की सीलिंग का प्रोग्राम भी रखा गया है और शहरी जायदाद पर टैक्स लगाने की बात भी रखी गई है। ये बहुत ही अच्छे इकदाम हैं। बीस बाईस साल के दौरान हमारे इतिहास में अभी तक ऐसा कभी नहीं हुआ है। लेकिन मेरी गुजारिश यह है कि आज तक किसानों और देहाती लोगों पर जो टैक्स लगाये जाते हैं और उनसे जितनी टैक्स की राशि जमा की जाती थी, उसका पांच फीसदी हिस्सा भी उन पर खर्च नहीं होता है। इस वास्ते शहरी जायदाद पर जो टैक्स लगाया गया है, इसको मैं एक अच्छा कदम समझता हूं।

फाइनेंस मिनिस्टर ने पिछड़े हुए इलाकों

[श्री वें० न० जाधव]

के लिए जो देश के भिन्न-भिन्न भागों में हैं और प्रायः हर स्टेट में हैं, उनकी भलाई के लिए 575 करोड़ रुपये की राशि सेंट्रल बजट में रखी है। मेरी विनती है कि महाराष्ट्र के जिस भाग से मैं आता हूं, उसको मराठवाड़ा कहा जाता है, वह भाग बहुत ही पिछड़ा हुआ है। इसके कई कारण हैं। ऐतिहासिक कारण भी है। निजाम की रियासत में हम लोग रहते थे। उस हकूमत ने इस इलाके की तरक्की के लिए, इस इलाके के विकास के लिए कोई कदम नहीं उठाया, इस ओर कोई ध्यान नहीं दिया। इस ऐतिहासिक कारण से यह इलाका बहुत पिछड़ा हुआ रह गया है। मैं विनती करता हूं कि जो भी रकम सेंटर ने पिछड़े हुए इलाकों की भलाई के लिए सुरक्षित रखी है, उसमें से ज्यादा से ज्यादा रकम मराठवाड़े के विकास के लिए खर्च की जाए।

15.18 hrs.

[Shri K. N. Tiwary *in the Chair*]

मराठवाडे के इलाके में बहुत सी सुविधाओं की आज आवश्यकता है। वहां सड़कों का अभाव है। वहां इरिगेशन फैसिटीज नहीं हैं। खेती अच्छी है लेकिन वहां का किसान बड़ा गरीब है वहां की भूमि बड़ी उपजाऊ है। लेकिन वहां का किसान गरीब है। इसलिए मेरी विनती है कि सेंट्रल गवर्नमेंट उस इलाके की तरफ विशेष ध्यान दे।

आमतौर पर जितने भी पब्लिक सैक्टर के कारखाने कायम किये जाते हैं, वे बड़े-बड़े शहरों में ही किये जाते हैं, कलकत्ता, बम्बई, मद्रास, कोचीन, कानपुर आदि जो बड़े-बड़े शहर हैं, वहीं कायम किये जाते हैं। शासन ऐसे इलाकों में पब्लिक सैक्टर के कारखाने स्थापित करे जो बहुत ज्यादा पिछड़े हुए हैं। औरंगाबाद के मुकाम पर कोई कारखाना कायम करे ताकि वहां के लोगों को राजगार के अवसर मुहैया हों, वहां लोगों को काम धंधा मिले।

उस इलाके का विकास इसलिए भी नहीं हो सका है कि मनमाड से हैदराबाद तक मीटर गेज लाइन है। इस लाइन को जब तक ब्राड में तबदील नहीं कर दिया जाता है तब तक वहां कोई भी कारखानेदार कारखाना स्थापित करने को तैयार नहीं होता। मैंने कई कारखानेदारों से बातचीत की है और उन्होंने सबसे बड़ी कठिनाई यही बताई है। औरंगाबाद, नांदेड़, परभनी से हैदराबाद तक मीटर गेज लाइन है। इस वास्ते वहां कारखानेदार कोई कारखाने स्थापित नहीं करते हैं। वहां रेल गाड़ियों का प्रबन्ध अच्छा नहीं है। मेरी मंत्री महोदय से प्रार्थना है कि मनमाड से जो छोटी लाइन है उसको हैदराबाद तक अगर आप बड़ी लाइन में तबदील नहीं कर सकते हैं तो कम से कम मुतखेड तक तो ब्राड गेज कर दें।

औरंगाबाद के मुकाम पर एक रेडियो स्टेशन निजाम के वक्त में स्थापित किया गया था वह आटोक्रेटिक रजीम था। उस जमाने में यह स्थापित किया गया था। लेकिन डेमोक्रेटिक रजीम जब आया तो ब्राडकास्टिंग के मिनिस्टर डा० केसकर ने जो उत्तर प्रदेश के रहने वाले थे उस रेडियो स्टेशन को पूना में ले जाकर स्थापित कर दिया। मुझे पूना से कोई शिकायत नहीं है। लेकिन बेहतर यह होता कि पूना को दूसरा रेडियो स्टेशन दे दिया जाता और औरंगाबाद के रेडियो स्टेशन को वहीं रहने दिया जाता। लेकिन जो कुछ हो गया वह तो हो गया। अब हमें आगे बढ़ना है। इसलिए मेरी विनती है कि औरंगाबाद के मुकाम पर एक रेडियो स्टेशन कायम किया जाए। बहुत से विदेशी यात्री वहां आते हैं। वहां अलोरा अजंता की गुफायें हैं। अगर वहां रेडियो स्टेशन कायम किया गया तो वहां का सांस्कृतिक विकास हो सकेगा तथा दूसरे प्रकार का विकास

हो सकेगा। वहां रेडियो स्टेशन की बहुत आवश्यकता है।

औरंगाबाद एक तारीखी मुकाम है और मशहूर मुकाम है। वहां देश के लोग ही नहीं बल्कि दुनिया के अशखास भी आते हैं। सभी लाग औरंगाबाद की गन्दी सड़कों और उसकी ग़लाज़त को देखकर बहुत परेशान होते हैं। इस वास्ते मेरी प्रार्थना है कि उस शहर को ज्यादा से ज्यादा सेंट्रल एड दे कर उसकी दुरुस्ती के लिये, उसकी अमलाह के लिए कदम उठाये जायें।

किसान बहुत मेहनत करता है। ज्यादा अनाज पैदा करने की कोशिश करते हैं। हम हमेशा कहते हैं कि वे समाज की रीढ़ हैं। शासन को उनकी भलाई के लिए, उनके विकास के लिए ज्यादा से ज्यादा ध्यान देना चाहिए। उस पर हम पांच परसेंट से ज्यादा रुपया खर्च नहीं करते हैं। देहात के विकास के लिए मेरी विनती है कि हर खेत के बंडिंग का इंतजाम आप करें। किसान को चीप रेट्स पर बिजली सप्लाई करें। कल एक माननीय सदस्य ने कहा था कि कारखानों को तीन पैसे फी यूनिट पर बिजली सप्लाई होती है लेकिन इरिगेशन के लिए किसान से 17 पैसे, 18 पैसे और 25 पैसे लिये जाते हैं। कारखाना चाहे जो माल तैयार करता हो, चाहे लग्जरी गुड्स तैयार करता हो, उसको तो तीन पैसे फी यूनिट के हिसाब से बिजली सप्लाई की जाती है लेकिन किसान से उसके पच्चीस पैसे लिये जाते हैं। ऐसी हालत में किसान का देश की रीढ़ की हड्डी कैसे कहा जा सकता है। किसान देश को पालता है, देशवासियों के लिए अनाज पैदा करता है। अगर उसे तीन पैसे यूनिट से बिजली सप्लाई की जाती है तो इसमें उसका भला है, हमारी अपनी भलाई है, देश की भी भलाई इसी में है। इस वास्ते किसान को सस्ते दामों पर बिजली मुहैया की जानी चाहिए। उनके लिए ट्रैक्टरों वगैरह का इंतजाम किया जाना चाहिए। दुनिया के बहुत से देशों में खाद किसान को सस्ते दामों पर सप्लाई की जाती है।

लेकिन हिन्दुस्तान में दुनिया के दूसरे मुल्कों के मुकाबले में तीन चार गुना ज्यादा कीमत पर खाद सप्लाई की जाती है। एक तरफ तो इस बजट को सोशलिस्ट किस्म का बजट कहा जाता है और दूसरी तरफ उस सत्तर फ़ीसदी आबादी पर ज्यादा से ज्यादा बोझ डाला जा रहा है, जिसका सम्बन्ध खेती से है। इस तरह तो न उन लोगों की तरक्की होगी और न देश की तरक्की होगी।

औरंगाबाद में जो एयरोड्रम है, उसके रनवे को बड़ा बनाया जाये, ताकि बड़े हवाई जहाज भी वहां उतर सकें और ज्यादा लोग वहां पहुंच सकें। इस वक्त बम्बई और दूसरी जगहों से आने वाले लोगों को हवाई जहाजों पर जगह नहीं मिलती है। मैंने सुना है कि इस एयरोड्रोम के बारे में एक स्कीम गवर्नमेंट के सामने है। लेकिन वह स्कीम कब कार्यान्वित होने वाली है, यह हमारी समझ से बाहर है। मैं दो तीन सालों से इस बारे में कोशिश कर रहा हूं, लेकिन मुझे कामयाबी नहीं मिली है।

औरंगाबाद जिले में एक जायकवाड़ी प्राजेक्ट है। औरंगाबाद डिविजन के विकास और भलाई के लिए जो रकम महाराष्ट्र गवर्नमेंट मुकर्रर करती है, उस रकम में से ही जायकवाड़ी प्राजेक्ट पर रुपया खर्च किया जाता है, जिसकी वजह से औरंगाबाद डिविजन के दूसरे विकास के कामों और किसानों के फायदे के प्राजेक्ट्स को नुक्सान पहुंचता है। मैं कहना चाहता हूं कि महाराष्ट्र गवर्नमेंट को औरंगाबाद डिवीजन के विकास के लिए पूरी मदद देनी चाहिए और सेंट्रल गवर्नमेंट को भी उसमें हाथ बंटाना चाहिए।

इस बजट में केरोसीन आयल पर भी टैक्स लगाया गया है। वैसे तो किसान के घर में हमेशा ही अन्धेरा रहता है। वह बड़ी मुश्किल से रात को पंद्रह बीस मिनट के लिए मिट्टी के

[श्री वें० न० जाधव]

तेल का चिराग जलाता है और फिर सो जाता है। एक तरफ तो इस बजट को सोशलिस्ट बजट कहा जाता है और दूसरी तरफ किसान सिर्फ पंद्रह बीस मिनट के लिए जो चिराग जलाता है, केरासीन आयल पर टैक्स लगाकर उसको बुझाने की कोशिश की जा रही है। मैं कहना चाहता हूं कि केरोसीन आयल और फर्टलाइजर पर टैक्स को कम किया जाये और किसान को सस्ती बिजली देने की व्यवस्था की व्यवस्था की जाये।

इन शब्दों के साथ मैं इस बजट का समर्थन करता हूं और सभापति जी को धन्यवाद देता हूं।

श्री कंवर लाल गुप्त (दिल्ली सदर): सभापति महोदय, इस बजट के बारे में मेरा पहला एतराज यह है कि वित्त मन्त्री महोदया ने इस बजट में आय और व्यय का विवरण तो दिया है, लेकिन उन्होंने यह तफसील नहीं दी है कि किस स्कीम पर कितना खर्च हुआ, कौन सी स्कीम कितनी पूरी हुई और उसके पूरा न होने के क्या कारण हैं, आदि। अगर सही मानों में बजट देश के सामने रखना है, तो वह परफार्मेन्स बजट होना चाहिए, ताकि लोगों का मालूम हो कि पिछले साल जितना रुपया खर्च किया गया, क्या वह ठीक खर्च किया गया या नहीं, क्या कमी रही और वह कमी क्यों रही। जब तक इन बातों का पता न लगे, तब तक इस प्रकार के आंकड़ों से कोई विशेष लाभ नहीं होने वाला है कि फलां काम पर इतना रुपया खर्च हो गया और आगे यह खर्च होने वाला है। मैं मन्त्री महोदया से प्रार्थना करूंगा कि वह अगले साल सदन को इस बात से अवगत करायें कि पिछले साल सरकार का क्या परफार्मेन्स रहा है और आगे क्या परफार्मेन्स होने वाला है। जब तक ऐसा नहीं किया जायेगा, तब तक बजट का उद्देश्य पूरा नहीं होगा।

प्रधान मन्त्री ने बजट के दो लक्ष्य बताये हैं: एक तो इकानोमिक ग्रोथ और दूसरा वेलफेयर आफ दि वीकर सेक्शन्ज। उन्होंने अपने बजट भाषण में देश की कुछ समस्याओं की चर्चा की। उन्होंने कहा कि देश में बेरोजगारी है, गरीब किसानों को मदद नहीं दी जाती है। उन्होंने यह भी कहा कि शहरी प्रापर्टी पर कुछ बन्दिश लगाई जाये और कानसेन्ट्रेशन आफ इकानोमिक पावर को रोका जाये। मेरा कहना यह है कि इन बातों के साथ किसी को भी मतभेद नहीं हो सकता है। जो भी व्यक्ति इस देश को अपना मानता है, वह इन लक्ष्यों को स्वीकार करेगा।

प्रधान मन्त्री ने इन लक्ष्यों को पूरा करने के लिए कुछ योजनाओं का भी जिक्र किया है। देश के 45 जिलों में छोटे किसानों की मदद के लिए एक योजना बनाई गई है। इसी तरह पीने के पानी की योजना और फेमिली पेन्शन की योजना भी है। मैं इन योजनाओं का स्वागत करता हूँ। कुछ लोगों ने इस बजट के बारे में कहा है कि इट इज ए बोल्ड स्टेप टुवर्ड्ज सोशलिज्म। कुछ लोगों ने इसको एक रेवोल्यूशनरी स्टेप कहा है और कुछ लोगों ने इसको गरीबों का बजट बताया है। ये बातें उधर के लोगों ने भी कही है और मेरे साथ बैठे हुए आफिशल आपोजीशन के लोगों ने भी कही हैं।

लेकिन सवाल यह है कि इस बजट में जो लक्ष्य प्रधान मन्त्री ने रखे हैं, क्या वही लक्ष्य इससे पहले श्री मोरारजी देसाई और श्री टी० टी० कृष्णमाचारी ने नहीं रखे थे? क्या श्री जवाहर लाल नेहरू भी यही बातें नहीं कहा करते थे? क्या उधर बैठने वाले सबके सब नेता बाइस साल तक यही बातें नहीं कहते रहे? मेरे पास समय नहीं है, वर्ना मैं क्वोट करके बता सकता हूं कि उधर से ये नारे बाइस साल तक लगाये जाते रहे, लेकिन उनका नतीजा

क्या हुआ ? जो नतीजा हुआ, वह हम जानते हैं।

श्री अशोक मेहता ने कहा कि अगर श्री मोरारजी देसाई का बजट चाक था, तो यह बजट भी चाक है और अगर यह बजट चीज है, तो श्री मोरारजी देसाई का बजट भी चीज था। मैं समझता हूं कि श्री मेहता ने आधी सही बात कही और आधी गलत बात कही। उनको कहना चाहिए था कि यह बजट भी चाक है और श्री मोरारजी देसाई का बजट भी चाक था। पूरे बाइस साल तक उधर के लोग यही नारे लगाकर लोगों की आंखों में धूल झोंकते रहे। इन बाइस सालों में 32,000 करोड़ रुपया खर्च करने के बाद भी आज देश भूखा और नंगा है और कोई प्रगति नहीं हुई है। अगर यह लोगों के साथ फ्राड नहीं है, तो और क्या है ?

श्री अशोक मेहता ने कहा कि एमब्रायडरी की गई है। श्री अमीन ने कहा कि शराब तो वही है, बोतल बदल गई है। मैं समझता हूं कि न शराब बदली है और न बोतल बदली है, केवल पैकिंग बदला है। जिस हाथ ने पहले बजट पेश किया था, वह जरा खुरदरा था और यह हाथ जरा नर्म है। इसके अलावा कुछ नहीं बदला है। यह पुरानी नारेबाजी है।

मैं प्रधान मंत्री से यह पूछना चाहता हूं कि उन्होंने जो समस्यायें बताई हैं, क्या इस बजट में उन पर कहीं एटैक किया गया है। क्या इस बजट के जरिये से ऐसे कोई रेवोल्यूशनरी कदम उठाये गये हैं, जिनके बारे में यह कहा जा सके कि उनके जरिये ब्रेक-थ्रू हो गया है ? क्या इस बात की कोई गारण्टी दी गई है कि इतने समय में कम से कम लोगों को पीने का पानी, रोटी और रोजगार दिया जायेगा ? यह भी नहीं कहा गया है कि रेट आफ ग्रोथ बढ़ने वाला है। पीने के पानी का जिक्र तो किया गया है, लेकिन यह नहीं कहा गया है कि इतने समय में हर एक को पीने का पानी मिल जायेगा।

मेरा कहना यह है कि प्रधान मन्त्री ने जो भी योजनायें बनाई हैं, वे अच्छी हैं और उनके बारे में किसी को एतराज नहीं है, लेकिन वे योजनायें ऐसी हैं, जो केवल समस्याओं को छूती हैं, उनके अन्दर नहीं जाती है, जो समस्याओं को हल नहीं करती हैं, उन पर एटैक नहीं करती हैं, उनको समाप्त नहीं करती हैं, केवल उनके छोटे से हिस्से को छूती हैं और वह भी नर्म हाथ के साथ।

मैं प्रधान मन्त्री से पूछना चाहता हूं कि उन्होंने अनएम्पलायमेंट और कानसेन्ट्रेशन आफ इकानोमिक पावर की जिन समस्याओं का जिक्र किया है, क्या एक साल के बाद वे समस्यायें कुछ मात्रा में कम हो जायेंगी।

अगर कम हो जायेगी तो मैं यह कहूंगा कि यह रेवोल्यूशनरी बजट है और कम भी न हो अगर यह स्टेटसको भी रह लेगा तब भी मैं कहूंगा कि हां, यह कुछ बोल्ड कदम है। लेकिन अगर स्टेटसका न रह करके, कम होने का तो सवाल ही नहीं है, अगर देश की स्थिति और भी बिगड़ जाती है तो मैं पूछना चाहता हूं उधर बैठने वालों से भी और यह जो सरकारी अपोजीशन है उनसे भी जो उनका ढोल पीटते रहते हैं, उनके तबलची बने हुए हैं कि आखिर किस माने में इसे वह रेवोल्यूशनरी बजट कहते हैं।

अब अनएम्प्लायमेंट की बात लीजिए। प्रधान मन्त्री ने कहा कि अनएम्प्लायमेंट खत्म होनी चाहिए, मैं मानता हूं। लेकिन कितना अनएम्प्लायमेंट खत्म होगा इस बजट के बाद, मैं आपके सामने उसके कुछ आंकड़े देना चाहता हूं ; नेशनल इनकम हमारे देश की 30 हजार करोड़ है और रेट आफ सेविंग 1969-70 में 9 परसेंट के हिसाब से थी, तो इस तरीके से जो हमारी इन्क्रीज्ड इनकम होती है उसका केवल हम 20 परसेंट सेव करते हैं। इसका मतलब यह हुआ कि एक्सपेक्टेड इन्क्रीज आन नेशनल इनकम जो इस साल में होगा वह

[श्री कंवर लाल गुप्त]

15 सौ करोड़ रुपये के करीब होगा और उसमें अगर 5 परसेंट रेट आफ ग्रोथ लगाया जाय तो सारी सेविंग करीब 300 करोड़ के करीब होगी और जो सेविंग होती है उसका 80 परसेंट तो कन्ज्यूम हो जाता है, केवल 20 परसेंट काम में आता है। एकोनामिस्ट कहते हैं कि अगर एक आदमी को एम्प्लायमेंट देना हो तो 2 हजार रुपया उस पर लगता है। अगर इस हिसाब से देखा जाय तो करीब डेढ़ मिलियन आदमियों को एम्प्लायमेंट इस बजट के जरिये से मिलेगा। लेकिन 15 लाख को एम्प्लायमेंट मिलेगा और नई फैसेज एम्प्लायमेंट के लिए एक साल में कितनी आती हैं? उसकी भी जो सरकारी फिगर है उसके मुताबिक नई फैसेज जो एम्प्लायमेंट के लिए देश के सामने आती हैं वह 40 लाख हैं। तो अगर इस बजट से 25 लाख आदमी बेकार रह जाते हैं, अगर यह बजट उनको एम्प्लायमेंट न दे सके और अन-एम्प्लायड लोगों की लिस्ट में 25 लाख की लिस्ट में 25 लाख की और वृद्धि करे तो मैं उनसे पूछना चाहता हूं इसमें कहां समाजवाद की बू आती है? अगर आप नाली की बदबू को समाजवाद की खुशबू समझते हैं, क्योंकि आपको कुर्सी पर बैठना है, लोगों को धोखा देना है, तो वह एक चीज हो सकती है। लेकिन मैं यह पूछना चाहता हूं कि जो साढ़े तीन करोड़ लोग आज भी देश में बेकार हैं, उसमें 25 लाख आदमियों की और भी वृद्धि हो गई तो यह बजट कोई अनएम्प्लायमेंट प्राबलम को साल्व नहीं करता।

मोनोपली की बात कही। प्रधान मन्त्री जी पिछले 6 महीने से जब से यह दो बन गए हैं तब से मोनोपली की बात बहुत कह रही हैं। मगर 20 साल से जब से यह कुर्सी पर बैठे हैं, देश का दुर्भाग्य है कि यह मोनोपली बढ़ती जाती है। जो आंकड़े सरकारी तौर पर दिये गये हैं उसके अनुसार पापुलेशन का जो ऊपर का टेन परसेंट है, 20 साल में उसकी जो इनकम है उसका शेयर 33 परसेंट से बढ़कर के 44 परसेंट हो गया। 11 परसेंट और टेन परसेंट जा हैं उनका शेयर इनके राज में इन नारों के लगते हुए 33 से 44 परसेंट हो गया। यह नारे हर साल लगते हैं। इस सदन में लगते हैं, कांग्रेस के सेशन में भी लगते थे, वह अहमदाबाद में भी लगे, बम्बई में भी लगे, वह लगते रहेंगे। लेकिन यह मोनोपली बढ़ती रहेगी। अब जो बल्क आफ न्यू लाइसेंसेज है पिछले साल में जो ज्यादा लाइसेंस दिए गए वह पांच लड़े बिजनेस हाउसेज को दिए गए और जो फारेन कोलेबोरेशन है, यहां यह बातें तो करते हैं कि फारेन कोलेबोरेशन नहीं होना चाहिए लेकिन अभी जो मैंने सवाल पूछा उसके उत्तर में पता लगा कि फारेन कोलेबोरेन टूथ पेस्ट में है, पाउडर में है, स्नोक्रीम में है और और भी बहुत सी चीजों में है। किसी में 8 करोड़ है, किसी में दस करोड़ है, किसी में पाँच करोड़ है। कोका कोला में है। सब चीजों में फारेन इन्वेस्टमेंट है और फिर यह समझते हैं कि मोनोपली नहीं होगी तो यह कैसे हो सकता है? आप समझते हैं कि कोका कोला वाले किसी गरीब के साथ कोलेबोरेशन करेंगे या बड़े-बड़े लोगों के साथ करेंगे? तो अगर आप चाहते हैं कि मोनोपली टूटे, दिल से चाहते हैं तो मैं आप से कहूंगा कि यह फारेन कोलेबोरेशन बन्द कर दीजिये, एकदम बन्द कर दीजिए और अगर आपको कुछ करना है तो बाजार में टैकनिकल नो हाउ बिकता है, बाजार से उसे खरीदिए, बाजार का दाम उनको दीजिये, मुझे खुशी होगी। लेकिन कभी अमेरिकी, कभी रूसी और कभी किसी जापानी को लाकर के अपने घर में बिठा देते हैं, इस तरह की चीज नहीं होनी चाहिए। अगर इस प्रकार से जो मोनोपली है उसका बन्द नहीं करेंगे तो यह और बढ़ती जायेगी। इतना ही नहीं, आप कहते हैं कि यह जो मोनोपली बिल है इसे पास करके आपने बड़ा अच्छा तीर मार लिया। मोनोपली को खत्म

करने के लिए आपने बिल बना दिया। लेकिन बिल पास करने से अभी तक हुआ क्या? तीन महीने हो गए। मैं पूछना चाहता हूं कि क्या तीन महीने में आपने कोई कदम उठाया? एक भी पग आपने नहीं उठाया तीन महीने के अन्दर जिसमें मोनोपली के ऊपर कोई भी आघात हो और आपने एक बहुत बड़े बिजनेस हाउस को एक और लाइसेंस दे दिया। यह क्या है? मैं कहना चाहता हूं कि यह लोगों की आंखों में धूल झौंकना है। दिस बजट इज ए फाड आन दि पब्लिक। डी-लाइसेंसिंग की बात कही आपने कि 1 करोड़ से कम के लिए लाइसेंस नहीं होगा। अब यह जो डी-लाइसेंसिंग किया गया क्या उसमें स्माल स्केल इंडस्ट्री खत्म नहीं होगी? क्योंकि वह बड़े-बड़े लोगों के साथ मुकाबिला नहीं कर सकते? नतीजा यह होगा कि जो कुछ भी स्माल स्केल इंडस्ट्रीज बची हैं वह भी खत्म हो जायेंगी।

रूरल डेवलपमेंट की बात प्रधान मन्त्री ने कही। 80 प्रतिशत जनता 40-42 करोड़ के करीब गांवों में रहती है और जब तक गांवों की हालत नहीं सुधरेगी भारत की हालत कभी सुधर नहीं सकती। भारत की आत्मा गांवों में रहती है, दिल्ली, बम्बई, कलकत्ता और मद्रास में नहीं रहती है। हमारी सरकार कहती है कि ग्रीन रेवोल्यूशन हमने किया। वह ग्रीन रेवोल्यूशन क्या किया है, उसके भी सरकारी आंकड़े मेरे पास हैं। जितना सरकार ने खर्च किया है ग्रीन रेवोल्यूशन में उसका केवल 10 प्रतिशत लाभ लोगों को मिला है। जो कंसेंट्रेशन आफ इंडस्ट्री में कर रहे हैं, मेरा इस सरकार पर चार्ज है, मैं वही कंसेंट्रेशन आफ रूरल एरिया में करने जा रहे हैं और उसी तरह से यह मोनोपली उन लोगों की बढ़ रही है, सरकार उनकी तरफ हाथ उठाकर लगाना नहीं चाहती और नतीजा क्या है कि यह जो ग्रीन रेवोल्यूशन है यह इसी तरह से आपकी पालिसी रही कि छोटा किसान दबता जा रहा है। कौन कहता है कि छोटे किसान को पानी मिलता है, कौन कहता है कि छोटे किसान का बीज मिलता है, कौन कहता है कि छोटे किसान को फर्टिलाइजर मिलता है? उसे कुछ नहीं मिलता। पहले जरा गुस्से में बोला करते थे, अब सेठी जी जाते हैं जरा हंस देते हैं। अगर उनको कोई चीज मिलती नहीं है। अगर ग्रीन रेवोल्यूशन इसी तरह रहेगा तो मैं सरकार को चेतावनी देना चाहता हूं कि यह ग्रीन की जगह रेड रेवोल्यूशन हो जायेगा। इसलिए इस रेड रेवोल्यूशन को अगर रोकना है तो वह तभी हो सकता है जब कि रूरल डेवलपमेंट का प्रोग्राम आधे दिल से न करें, पूरा अटैक उस पर करें। अगर रूरल डेवलपमेंट आप कर सके तो देश की गरीबी उससे खत्म हो जायेगी। प्रधान मन्त्री ने 25 करोड़ रुपया उसके लिए रखा है। और आबादी है 40 करोड़। कितना मिलेगा एक आदमी को? दस आने पर हेड पर ईयर। और सलीम साहब कहते हैं कि बड़ा अच्छा बजट है और हमारे रणधीर सिंह जी ने भी कहा कि यह सोशलिस्ट बजट है। दस आने एक आदमी के लिए एक गांव में लेने के बाद क्या हरियाली छा जायेगी, यह मैं उन से जानना चाहता हूं। हरयाने में इससे हरियाली नहीं आएगी। ड्रिंकिंग वाटर की बात भी उन्होंने कही। मैंने एक सवाल पूछा था कि कितने गांव ऐसे हैं जहां पीने का पानी बारहों महीने नहीं मिलता? उत्तर मिला 1 लाख 18 हजार गांव ऐसे हैं जिनको पीने को पानी बारह महीने नहीं मिलता 22 साल की आजादी के बाद भी। क्या दुनिया का कोई भी देश ऐसा है कि जो 22 साल तक आजाद रहा हो और उसके अन्दर 1 लाख 18 हजार गांवों के लोगों को बारह महीने पीने का पानी भी न मिलता हो? यह है आपका बजट। अगर यह प्राबलम को ब्रेक थ्रू करते, अटैक करते, कम से कम स्टेटमको रहता तो भी मैं बजट का स्वागत करता, लेकिन स्टेटमको रखने में भी यह नाकामयाब रहा है।

सभापति महोदय, अब इस बजट की

[श्री कंवर लाल गुप्त]

इम्पलीकेशन्ज क्या हैं, उनकी चर्चा करना चाहता हूं। मेरा कहना यह है कि यह बजट मिड-टर्म-पोल बजट है। मिड-टर्म-पोल को सामने रखते हुए इस बजट को बनाया गया है। हिन्दुस्तान टाइम्ज लिखता है—बजट आफ ग्रोथ पूअर-मैन्ज बजट। ये जितने सरमायेदारों के अखबार हैं—ये सब बजट को हल कर रहे हैं। क्यों? इसमें केवल एक बात है कि कम्पनियों पर टैक्स नहीं लगाया गया है। कम्पनियों पर टैक्स क्यों नहीं लगाया गया है? इसलिए कि अगर मिडटर्म-पोल हो जाय तो पैसा तो इन्हीं लोगों से लेना है, करोड़ों रुपया इनसे मिलेगा, इसलिये कम्पनियों को नहीं छेड़ा गया, कम्पनी वाले खुश हैं, दोनों की मिली-भगत है।

मेरे भाई जाधव जी आ गये हैं, मैं उनसे पूछना चाहता हूं ये जो इसका हेल कर रहे हैं, क्यों कर रहे हैं क्या उन्होंने बहुत रेवोल्यूशन किया है? इस लिए उनको नहीं छेड़ा गया—अगर उनको छेड़ते तो मुसीबत आ जाती, इलैक्शन के लिए पैसा कहां से मिलता। आप कहते हैं कि परसनल टैक्सेशन बढ़ा है। लेकिन आपको यह भी मालूम होना चाहिए कि इन कम्पनियों के जो डायरेक्टर्स और मैनेजिंग डायरेक्टर्स होते हैं इनके घर का सब खर्च कम्पनी के खाते में पड़ता है, चाहे ट्रांस्पोर्ट का हो, एन्टरटेनमेंट का हो, घर में नौकर काम करता है तो उसका नाम भी दफ्तर में ही दर्ज होता है। मैं चाहता हूं कि आप इसकी एन्कवायरी कराइये। आपने इनको इसीलिए नहीं छेड़ा है, क्योंकि आपको इनसे डोनेशन लेना है। सभापति महोदय, इस बजट से मिडिल क्लास सबसे ज्यादा हिट होगा। गरीब आदमी पर ज्यादा चोट पड़ेगी। पैट्रौल, चीनी, चाय, आदि पर साढ़े तेरह परसेन्ट प्राइसेज तो पहले ही बढ़ चुकी थीं और इस बजट के बाद 7 परसेंट प्राइसेज और ज्यादा बढ़ जायेगी और चूंकि डेफिसिट फाइनेन्सिंग है, रेट आफ ग्रोथ वही है, इसलिए इसमें कोई तबदीली आने वाली नहीं है, कीमतें हर हालत में बढ़ेंगी।

मेरा घर उधर रास्ते में ही पड़ता है, लोग रोज प्रधान मन्त्री को बधाई देने आया करते थे, लेकिन इधर मैं रोज ढूंढता हूं कोई बधाई देने वाला नजर ही नहीं आता। मैंने उनके स्टाफ से भी पूछा कि कोई बधाई वगैरह के तार आये हैं, मालूम हुआ कोई नहीं आया, क्योंकि टेलीफोन की कीमत भी बढ़ गई है और तार की कीमत भी बढ़ गई है। स्कूटर टैक्सी पर कोई आ कैसे सकता है क्योंकि पैट्रोल के दाम भी बढ़ गये हैं। हर चीज के दाम बढ़ा दिये गये हैं।

एक बात के गीत आज गाये जा रहे हैं कि इन्कम टैक्स में 4800 रु० के बजाय 5000 हजार की छूट दे दी गई है। भानु प्रताप सिंह जी मुझसे सहमत होंगे—5000 आमदनी वाले पर पहले 6 रु० टैक्स लगता था, अब आपने 3 रु० की छूट दे दी है, जबकि उसके कलैक्शन चार्जेज़ बहुत ज्यादा थे, तो कितना रिलीफ मिला—केवल आठ आने महीने का। इसके मुकाबले में यह बात किसी ने नहीं बतलाई कि पहले 25 हजार रुपये की फर्म की आमदनी टैक्स लगता था, अब 10 हजार रुपये पर लगा दिया है। अगर एक फर्म में दो पार्टनर हैं और 11 हजार रुपये की आमदनी है तो साढ़े पांच हजार पर टैक्स लगेगा—फर्म पर भी लगेगा और दोनों को मिलाकर पहले से ज्यादा लगेगा—यह है आपकी लोगों को राहत देने की बात। इस तरह से लोगों को धोखा मत दीजिये। जो सही तस्वीर है, वह सामने आनी चाहिए।

अब आप मुझसे पूछ सकते हैं—आप क्रिटीसाइज तो करते हैं, लेकिन आपके सुझाव क्या हैं। क्या चीज है जो जनसंघ चाहता है, कैसे इन समस्याओं को हल किया जा सकता है। मैं चाहता हूं कि मेरे दोस्त हमारे सुझावों को ध्यान से सुनें। हम यह चाहते हैं कि 1974

तक रेट आफ ग्रोथ 10 परसेन्ट बढ़ाने की कोशिश की जानी चाहिए। सेविंग्ज से जो एडीशनल इन्कम आज 20 परसेन्ट होती है, उसको 40 परसेन्ट करने की कोशिश करनी चाहिए, क्योंकि 1965 में 11 परसेन्ट रह चुकी है, इसलिए आज हम इसको और ज्यादा बढ़ा सकते हैं। इसके साथ ही कन्जम्पशन पर सीलिंग होनी चाहिए, जो व्यक्ति 2 हजार रुपये से ज्यादा खर्च करे, उस पर हेवी टैक्सेज लगने चाहिए, कम से कम एक्सपेन्डिचर पर तो 25 परसेन्ट ज्यादा टैक्स लगना चाहिए। जो लक्जरी आइटम्ज हैं उन पर ज्यादा से ज्यादा टैक्स लगना चाहिए। अगर हम कोशिश करके रेट आफ ग्रोथ को साढ़े पांच परसेन्ट के बजाय साढ़े छः परसेन्ट कर लें तो हमारी सेविंग्ज से हमारी एडीशनल इन्कम 2200 करोड़ रुपये होगी और अगर 40 परसेंट रेट आफ सेविंग्ज कर लें तो 880 करोड़ रुपया हमारे पास अधिक आयेगा, जिसको यदि हम इन्वेस्ट कर दें और यदि 2 हजार रुपये साल के हिसाब से एक आदमी की एम्पलायमेंट पर खर्च हो तो उससे 44 लाख आदमियों को एम्प्लायमेंट मिलेगा। इस तरह से 40 लाख आदमियों को एम्प्लायमेंट देकर स्टेटसको टूट जायेगा और बाकी के 4 लाख आदमियों को बैक-लाग में से एम्प्लायमेंट मिल जायगा। यदि इसी तरह से हम करते चले गये तो 1975 तक आधा बैक-लाग खत्म कर देंगे।

अब मैं अनयूटीलाइज्ड कैपेसिटी पर आता हूं। इस समय केवल 30 परसेन्ट कैपेसिटी यूटीलाइज हो रही है। हमें कोशिश करनी चाहिए कि 1975 तक 80 परसेन्ट कैपेसिटी यूटीलाइज हो। हमारी इण्डस्ट्रीयल प्रोडक्शन जो इस वक्त 9 परसेन्ट है, उसको बढ़ा कर 15 परसेन्ट करना चाहिए।

अब मैं यह बतलाना चाहता हूं कि आल्टरनेटिव बजट कैसा होना चाहिए। एक चीज तो यह है कि पब्लिक अण्डरटेकिंग्ज से हमें 200 करोड़ रुपये की ज्यादा आमदनी हो सकती है बशर्ते कि हम साढ़े छः परसेन्ट का टारगेट बना लें। हमारा इस पर 4 हजार करोड़ रुपया लगा हुआ है, किसी भी तरह से इसका रिटर्न हमको साढ़े 6 परसेन्ट पर लाना है। हमारे एक दोस्त ने कहा कि हमारे ये पब्लिक सैक्टर के प्रोजेक्ट्स हमारे मन्दिर हैं। मैं इस बात को मानता हूं—वाकई ये हमारे देश के मन्दिर हैं, लेकिन, शशि भूषण जी, उनमें आप भगवान को देखिये। अगर आपको उन मन्दिरों में भगवान को देखना है तो आपको मूर्तियों की पूजा करनी पड़ेगी, उनको करप्शन का अड्डा मत बनाइये, उनको फेवरेटिज्म का अड्डा मत बनाइये, सही मायनों में उनको मन्दिर बनाइये। इसलिए अगर उनको मन्दिर बनाना है तो जब तक मन्दिर की तरह से आप उनकी पूजा नहीं करेंगे, उस पर कन्सेन्ट्रेशन नहीं करेंगे, तब तक वे फेवरेटिज्म का अड्डा बने रहेंगे। जितने भी एनएफिशियेन्ट आफिसर्ज हैं, उनको वहां भेज दिया जाता है। जनसंघ का यह मत है कि हमें पब्लिक सैक्टर्ज से कोई एतराज नहीं है, पब्लिक सैक्टर देश के लिए जरूरी है, लेकिन सबसे पहले इन पर कंसेन्ट्रेट कीजिये, इनको प्राफिटेबिल बनाइये, उसके बाद आहिस्ता आहिस्ता पब्लिक सैक्टर को बढ़ाइये।

दूसरी बात मुझे यह कहनी है कि जितने फारेन-बेंक्स हैं, टी-गार्डन्ज हैं, आयल-कम्पनीज हैं, इन सबको नेशनलाइज कीजिए। टी-गार्डन्ज में इस वक्त 104 करोड़ रुपया लगा हुआ है, फारेन-आयल-कम्पनीज 200 करोड़ रुपया लगा हुआ है और फारेन-बेंक्स में 100 करोड़ रुपया लगा हुआ है। अगर ये सब हम अपने हाथ में ले लेते हैं तो 200 करोड़ रुपये सालाना की आमदनी हमको मिल सकती है। अभी जितनी भी चीजें मैंने बतलाई है इनसे 22 परसेन्ट नेट-इन्कम हमारे देश से बाहर जाती हैं जो कि बहुत बड़ी चीज है। इसलिए मैं मांग करूंगा कि उसको भी नेशनलाइज किया जाये।

श्री शशि भूषण (खारगोन) : यह आपकी व्यक्तिगत राय है या जनसंघ की ?

श्री कंवरलाल गुप्त : जनसंघ की है।

तो इससे दो सौ करोड़ की आय है।

तीसरी बात यह है कि नान डेवलपमेंट एक्सपेंडीचर जो है उसका दस परसेन्ट अगर काट दिया गया तो तीन सौ करोड़ की हम बचत कर सकते हैं। नान डेवलपमेन्ट एक्सपेंडीचर काफी तेजी से बढ़ रहा है। इसी तरह से जो सिविल एक्सपेंडीचर है वह भी बहुत बढ़ रहा है। उसको भी काटने की जरूरत पड़ेगी। एक सुझाव मैं और दूंगा। कम्पनियों को जो डायरेक्टर या मैनेजिंग डायरेक्टर हैं अगर वे अपनी व्यक्तिगत यूज की चीजों को कम्पनी पर डालें तो उनका प्रासीक्यूशन क्रिमिनल ऐक्ट के जरिए से होना चाहिए और इस तरह का ऐक्ट बनाया जाना चाहिए। उनकी पर्सनल यूज की अगर मोटरकार है तो उसका खर्चा उनकी जेब से जाना चाहिए, कम्पनी से उसका खर्च नहीं होना चाहिए। इसी तरह से अगर उनके घर में नौकर हैं तो उनका खर्चा अपनी जेब से करें, उन पर कम्पनी का पैसा नहीं खर्च होना चाहिए। इसलिए अगर यह एक्सेस टैक्स लगा दिया एक्सपेंडीचर 25 हजार के ऊपर तो मैं समझता हूं जितना दस परसेन्ट प्रोडक्शन हमारे लग्जरी गुड्स पर होता है और तीन हजार करोड़ का इस तरह से माल हर साल लग्जरी गुड्स का बनता है अगर इस हिसाब से चार सौ करोड़ सालाना आमदनी हो सकती है तो इससे एक फायदा और होगा। जैसे मान लीजिये हमारे मन्त्री जी सेठी साहब हैं उनके पास तीन तीन कारें हैं, चार फ्रिजिडेर हैं, चार चार एयर-कन्डीशनर हैं—मैं इसको मना नहीं करता, जो इनको सुविधा हो वह रखें, लेकिन जैसे एक कार है तो तीस रुपए, दो कारें हैं तो 60 रुपए या जैसे एक एयर कन्डीशनर है तो 50, रु०, दो हैं तो सौ रु० और तीन हैं तो 150 रु०, यह वह अपनी जेब से दें और एयर कन्डीशनर लगाने का जो खर्चा है गवर्नमेंट दे। कहने का मतलब यह है कि यह जो वेल्थ का एग्जिविशन होता है उसको बन्द होना चाहिए। गरीब आदमी जो है उसको गरीबी इतना दुःख नहीं देती है बल्कि जब वह बड़े-बड़े आदमियों को इस तरह से देखता है तब उसको ज्यादा दुख पहुंचता है। इसलिए यह एग्जिविशन, यह डिमांस्ट्रेशन और मेनिफेस्टेशन बन्द होना चाहिए।

दूसरी चीज यह है एग्रीकल्चरल इनकम। इसका कैलकूलेशन ने ने चार सौ करोड़ किया है। जिसकी इनकम कि 25 हजार से ज्यादा है। मैं दस परसेन्ट लोगों की बात कर रहा हूं, उनके ऊपर भी पांच परसेन्ट फ्लैट रेट लगना चाहिए। और वह इसलिए लगना चाहिए कि टोटल एग्रीकल्चर इनकम 15 सौ करोड़ रुपए की है और उस 15 सौ करोड़ में से 40 परसेन्ट आमदनी 5 परसेन्ट फैमिली करती हैं। यह है उसका रेशियो। पिछले 10-15 सालों से जो लैंड रेवेन्यू का रेट है उसको तो आपने छेड़ा नहीं है। उस पर अगर आप टैक्स लगायेंगे तो उससे ढाई सौ करोड़ साल की आय होगी।

16.00 hrs.

इसके अलावा यह जो लाइसेन्स देने का सिस्टम है उसको बन्द करके उसके स्थान पर आक्शन करना चाहिए। इम्पोर्ट लाइसेन्स में क्या होता है ? इंस्टाल्ड कैपेसिटी के हिसाब से होता है और उसमें लोग ब्लैक करते हैं। तो मेरा कहना यह है कि स्माल स्केल इंडस्ट्रीज के लिए इम्पोर्ट लाइसेन्स रिजर्व करके बाकी को आक्शन कर देना चाहिए। उससे यह होगा कि जो ब्लैक होता है वह भी खत्म हो जायेगा। इससे भी करीब ढाई सौ करोड़ आयेंगे। इस तरह से मिलाकर कुल साढ़े 16 सौ करोड़ आयेगा। यह बजट से अतिरिक्त आय होगी। अब उसमें कैसे-कैसे खर्चा होगा ? पहले तो आपने जो ड्यूटी शुगर, टी, केरोसिन और काफी पर बढ़ाई

है उसको हटा दीजिए। इसके अलावा साढ़े सात हजार तक आय कर की लिमिट कर दीजिए। इसके साथ-साथ मेरा कहना यह है कि माइनर इरीगेशन के ऊपर डेढ़ सौ करोड़ खर्च करें, रूरल वर्क्स प्रोग्राम के ऊपर सौ करोड़ खर्च करें। इसी तरह से डेवलपमेन्ट आफ एग्रीकल्चर इंडस्ट्रीज एण्ड स्माल स्केल इंडस्ट्रीज के लिए दो सौ करोड़ खर्च करें। एजूकेशन पर सौ करोड़ खर्च करें और जो फारेन एड है 530 करोड़ वह भी आपको नहीं लेनी चाहिए।

आखिर में मैं यह कहना चाहता हूँ कि हमको एटम बम भी बनाना चाहिए और उसके लिए 200 करोड़ रुपए का आप प्राविजन कीजिए। एटम बम बनने के बाद देश में एक नयी ताकत और विश्वास पैदा होगा। अच्छे कामों में भी उसका इस्तेमाल होता है जैसे कि अमरीका में वाटर रिजरवायर, गैस रिजरवायर और कैनाल बनाने में मदद मिलती है। तो उसको बनाने से देश में एक नया विश्वास आयेगा। दुनिया में थर्ड ग्रेड पावर बनने का सपना जवाहरलाल जी ने लिया और इन्दिरा जी भी वह सपना देख रही हैं। लेकिन वह तब तक पूरा नहीं होगा जब तक कि आप ओरिजिनल चीजें नहीं करेंगे। ड्रिंकिंग वाटर के लिए 45 करोड़ रुपया रखें। सरकार ने जो 225 करोड़ का डेफिसिट इस बजट में रखा है वह सौ करोड़ से ज्यादा नहीं होना चाहिए। एटम बम बनने से आज हमारे यहां जितने इन्जीनियर्स अनएम्प्लायड हैं उन सब को एम्प्लायमेंट मिल जायेगा। इसी तरह से रूरल वर्क्स के लिए 400 करोड़ रखा है। इससे सही मानों में छोटे छोटे किसानों में ग्रीन रेवाल्यूशन हो जायेगा। लैंडलेस लेबरर, मजदूरों के लिए और हर जगह पर गाँवों में पीने का पानी, यह सब कुछ हो जायेगा लेकिन यह चीज तभी हो सकती है जब कि इस देश में पोलिटिकल स्टैबिलिटी हो। आज रोजाना सरकारें गिर रही हैं, गिराई जा रही हैं। यहां तक कि श्री जगजीवन राम जी ने स्वतन्त्र पार्टी को आफर कर दिया कि हम उनकी मदद सरकार को गिराने में कर सकते हैं। तो ये जो नार्म्स हैं जो स्टेंडर्ड और सिद्धान्त हैं उनको आज हम गिराते चले जा रहे हैं। मुझे केवल आपसे ही शिकायत नहीं है। मैं समझता हूँ कि इस हमाम में सभी नंगे हैं देश की पोलिटिकल लीडरशिप मिजरेबली फेल्योर हुई है। आज लीडरशिप के सामने कोई सिद्धांत नहीं हैं, कोई नार्म्स नहीं हैं। वे पोलिटिकल डिम्पीज बन गए हैं जिनके आगे कोई सिद्धांत नहीं हैं। जिस चीज से फायदा हो वही चीज सामने आती है।

दूसरी चीज मैं यह कहना चाहता हूँ कि कानून और व्यवस्था भी ठीक रहनी चाहिए। जैसे बंगाल है, आसाम है, नागालेंड है या कश्मीर है, चारों तरफ आज गड़बड़ हो रहा है। जबतक वहां पर ला ऐन्ड आर्डर की सिचुएशन ठीक नहीं होगी तब तक वहां पर कोई भी अच्छा काम नहीं हो सकता है। अगर आप वहां पर अच्छे काम करना चाहते हैं तो उसके लिए यह भी जरूरी है कि वहां पर ज्यादा से ज्यादा शांति रहे और उसके लिए सरकार को भी सोचना पड़ेगा।

इसके साथ-साथ स्टेट्स को कुछ फाइनेंशियल डिसिप्लिन्ड भी करना चाहिए। आज अधिकतर राज्य डेफीसिट और ओवर-ड्राफ्टिंग करते हैं। इसके लिए भी आपको कोई न कोई उपाय करना पड़ेगा। अन्त में एक बात कहकर समाप्त करूंगा कि एक दृष्टिकोण सारे देश में यह बनाना पड़ेगा कि हमें कोई ऐसा काम नहीं करना है जोकि भारत के हितों के विरुद्ध हो। मैं आपको एक रामायण का उदाहरण देकर समाप्त करूंगा। जब रामचन्द्र जी का राज्याभिषेक हुआ तो उन्होंने सभी को जिन्होंने कि सहायता दी थी, इनाम दिया। परन्तु हनुमान जी को इनाम नहीं मिला। तो जब उनसे कहा गया कि हनुमान जी को इनाम नहीं दिया तो सीता जी के गले में जो हार था उस हार को सीता जी ने हनुमान जी को दे दिया।

[श्री कंवर लाल गुप्त]

अब हनुमान जी क्या करते थे कि उस हार के हीरे के दानों को मुंह से काट काट कर फेंकते जाते थे । अब कम्युनिस्ट भाई जैसे जो लोग थे उन्होंने कहा कि यह तो बन्दर ही रहा, इसको समझ नहीं है । कितना अच्छा हीरे का हार सीता जी ने हनुमान जी को दिया लेकिन ये उसको तोड़ रहे हैं । तो उन्होंने हनुमान जी से भी कहा कि तुम बंदर हो, इतने प्रेम से इतना सुनहरा सुन्दर हार दिया, इसको क्यों तोड़ रहे हो । हनुमान जी ने कहा कि मैं इसके दानों को काट काट कर यह देख रहा हूं कि हीरे के अन्दर राम लिखा हुआ है या नहीं । अगर राम लिखा होगा तभी मेरे लिए यह उपहार है वरना यह मेरे किसी मतलब का नहीं है । चाहे हमारी पार्टी हो या आप की, चाहे इधर की हो या उधर की, हमारी सरकार हो या किसी दूसरे की सरकार हो, मेरी आप से प्रार्थना है कि जब तक हमारा इण्डियन आउट लुक नहीं होगा, हम कोई ऐसा काम करेंगे जिस से देश के हित का नुकसान होता हो, तब तक हमारे सामने कोई भी प्लेन हो, कोई भी योजना हो, कोई भी बजट आये, वह कामयाब नहीं हो सकता ।

इन शब्दों के साथ मैं प्रार्थना करूंगा क्यों कि हमारी प्रधान मंत्री अब आ गई हैं कि हम को एक इनिशिएटिव लेना चाहिये, एक स्टैन्डर्ड पालिटिक्स का रखना चाहिये जिस के पीछे चल कर बाकी लोग देश का उत्थान कर सकें और पोलिटिकल हिप्पीज की तरह से बरताव न करें ।

SHRI VASUDEVAN NAIR (Peermade) : Mr. Chairman, with the very short time at my disposal, I want to draw the attention of the House to certain aspects of the limping rural economy in our country. We hear a lot of tall talk about the green revolution that has taken place or is taking place in this country. Government also gives a lot of hope about future economic development on the basis of this green revolution. The Prime Minister in her budget speech said :

> "It is also an essential part of any programme to achieve sustained increase in agriculture production...The modernisation of Indian agriculture is well on its way."

We feel that the green revolution which is talked about by so many economists and others has only helped the rich peasants of our countryside to develop their agriculture in a modern direction, to apply modern methods of cultivation to agriculture. But let us not be misled by this propaganda in the sense that modern technology in agriculture is being made use of by the Indian peasantry as such. Then we should like to know what is meant by Indian peasantry. Even today, after all this talk of land reforms, land is concentrated to a great extent in the hands of a handful of people.

Government should give a lot of credence to reports by authorities like U Thant, the UN Secretary-General, who had occasion to speak on this subject. He has drawn pointed attention to developments in countries like India. In a report published by the UN, the Secretary-General says, dealing with the most prosperous State of Punjab :

> "A relatively few, perhaps only ten and surely not more than 20 per cent of farm households of the Punjab benefited by the green revolution."

This is from a survey made by the UN.

Another authority on agriculture, a World Bank consultant—naturally he should be a respectable gentleman to the Government of India and the Planning Commission —Mr. Wolf Ladejivsky, who had occasion to advise the Government of India and the Planning Commission at one time, has drawn pointed attention to the concentration even today in the hands of a few people.

सभापति महोदय : मैं सदन का सूचित करना चाहता हूं कि प्राइम मिनिस्टर 5.45 पर उत्तर देंगी ।

SHRI VASUDEVAN NAIR : I need not spend much time by giving into the details. I should like to quote only one sentence :

> "The existing institutional credit arrangements with their bias in favour

of the big owners, the general poor state of the co-operative credit society, the predominant role of the moneylenders providing loans at usuriousrates and the lowly and insecure position of the tenantry, all these preclude a participation in the new package of practices by a vast majority of cultivators."

He came to this conclusion after making a personal study of the rural India in person and after going to some of our package programme areas.

As far as the concentration of land in the hands of a few is concerned, if we look at the figures it is a profitable exercises at this time. According to the 17th round of National Sample Survey (1959 61) the households owning below 5 acres who constitute 62 percent of the total number of households owning land account for only 19 18 per cent of the total privately owned land. At the same time, households owning above 30 acres of land who constitute a meagre 3.21 per cent of the total number of households hold with them as much as 22.75 per cent of the total privately held land. Accordiug to the Eighth National Sample 22 per cent of the rural households own no land at all.

The Prime Minister herself attended a Chief Ministers' Conference a few years back specially convened to discuss the land reform measures. The Home Minister and the Minister of Food and Agriculture were also present That conference was considered to be the turning point, something new, not like the old ones ; some good speeches were made there and some pious wishes were expressed. In that conference the Prime Minister is reported to have made speech where in she stated, according to press reports :

> "It is not our intention to force a very radical redistribution of land. Our aim is more modest. We wish to ensnre that the tenants and the share-croppers are not driven to the wall."

Is she is satisfied only with that much of a minimum programme, nobody has any quarrel with her. But in our country even the reformers and many modest economists would like to go much more than that. Today the question is one of elimination of landlordism. If we are not prepared to give land to the tiller, at least a piece of land to the 22 per cent of rural households who do not own any land in India, if we talk of modernisation and green revolution, we are living in a fools' paradise and we will not be able to make much headway.

Then I come to the question of production. We see that production is going up by certain percentages every year, but that is all due to good monsoon. If the monsoon is bad, we will again be in trouble. If there is any trouble on the borders, the government come forward and say "we are having misfortune ; the production has gone down". If we want to have a firm base for production then we should have a peasantry with backbone, who can stand on their own legs.

What are we to do about that ?

We have got certain land ceiling laws. They are, according to me, bogus laws, most of them I went through the ceiling limits and I found that in Madhya Pradesh they can have up to 75 acres, in Tamil Nadu upto 120 acres, in Maharashtra up to 126 acres, in Mysore up to 216 acres--Shri Sheo Narain will take care of Mysore, please—in Orissa upto 80 acres, in Punjab upto 100 acres, in Rajasthan upto 336 acres --I do not know who is there from Rajasthan—in Uttar Pradesh upto 80 acres, in West Bengal upto 25 acres and in Delhi upto 60 acres. It is like this. What is the meaning of this kind of a land ceiling.

Then, there are so many loopholes and exemptions of so many varieties I am not being parochial but at this stage I should be allowed to say that Kerala has a new land reform measure which the United Front Government had the privilege to introduce and get passed and which the present Government is trying to implement with all earnestness as is possible. There the ceiling limit is from 6 acres to 20 acres for a family.

In India today can we afford to have 120 acres and 200 acres for a family ? That is why 22 per cent of families in rural India go without a parcel or piece of land. So, let us distribute land to our people. We thought that we could get 20 lakh acres of land after imposing a ceiling. But what has been the real experience ? Therefore, those who are interested in land reforms should sit together pool their resources together and try to do something for the rural landless poor, the Harijans and Scheduled Tribes. Then only real agricultural production can go up,

[Shri Vasudevan Nair]

Coming to agricultural production, it has gone up in 1967-68 and again in 1968-69. The actual figures are not available but it is estimated that it may be 100 million tonnes. Our ministers have begun to declare from housetops that we will be exporting foodgrains to other countries. It is very strange. Are they just upstarts to speak like this ? I say this because when they speak about export of foodgrains people in my State, Kerala, are not able to get even six ounces of ration daily. The Government of India had promised to give 160 grammes of rice to the State. Similarly, Calcutta and some other places and under statutory ration and the Government is not able to make supplies to such places. When some other States have drought conditions, the Government of India finds it very difficult. In answer to a question that we asked of the Minister, the Minister said that although the total production in the country had gone up, the Central pool was not receiving the supplies. Still he says that in 1974 we will be in a position to export of 5 lakh tonnes of foodgrains from India to other country. Some expert of some Ministry has made that statement. He should be pulled up for making such irresponsible statements, when even today the Government of India is not able to keep up its commitments to States which are highly deficit 50 per cent deficit, or else their figures should be wrong; they should have rice in their godowns and are not giving rice to States for which they have made commitments. Anyway, I should make use of this opportunity to request the Government to fulfil the commitments that they have undertaken specially to States like Kerala because even today we are not able to give 160 grammes of rice as ration to our citizens.

Coming to one point which is not directly connected with this but has to be attended to, the Government has decided, in order to boost up exports of certain commodities, to remove export duty on some commodities. We welcome those proposals ; they are very good. But, unfortunately, they have not considered the case of some other commodities which are very sick for many, many years ; they are limping and cannot stand upon their legs. Coir is one of them. We were pleading with the Foreign Trade Minister—I do not know why he did not convey it to the Finance Minister—that the export duty on coir should go. About tea something was done and about jute something is proposed in the budget. I hope, the Finance Minister and the Prime Minister will also take the question of coir into consideration and the export duty on coir and coir products will go. When the time comes, I hope, she will take the necessary decision.

Finally, our friends from Assam would like the Prime Minister and the Finance Minister to remember about her commitment that she gave last year for the development of petro-chemical complex and many other industries in that part of our country. It seems she made a solemn assurance in this House itself to the people of Assam which is an under-developed State as many other States in this country.

In conclusion, I say, my main point is that if we want rural India to stand on its own legs, with the vast millions of people who comprise nearly 75 to 80 per cent of our 53 crores of people and to contribute to the development, well-being and progress of this country then the most crucial thing is the implementation of revolutionary and radical land reforms. Even today, we are lagging behind. Nothing practical is being done ; nothing concrete is being done. Talk alone is not enough. Acting is called for. Unless that is done, all talk is not going to take us anywhere.

श्री भा० वा० देशमुख (औरंगाबाद) : सभापति महोदय, मैं अपना भाषण शुरू करने से पहले प्रधान मन्त्री श्रीमती इन्दिरा गांधी को बधाई देना चाहता हूं कि उन्होंने 1970-71 का जो बजट पेश किया है वह मुल्क के पिछड़े हुए इलाकों और वर्गों के लिए एक रोशनी दिखाने वाला बजट है । मैं मानता हूँ कि बीस साल की आजादी के बाद जो खराबियां एकोनामी में आ गई थीं और जो एपरोच आज तक हमारे बजटों में रही है, उसको एक साल या उससे कम में बदलना कोई आसान काम नहीं था, उसको समाजवादी बजट बनाना कोई आसान काम नहीं था । लेकिन उन्होंने इस बजट में एक रास्ता दिखाया है । उनके दिल में जो

उमंग है, उनके मन में जो बड़े बड़े मंसूबे हैं, वे मुल्क को जिस रास्ते की तरफ ले जाना चाहती हैं, उसका नक्शा यह बजट पेश करता है, यह बजट उसका एक आयनादार है, इससे पता चलता है कि जो मनसूबे उनके हैं, जो कुछ वह करना चाहती हैं, उनको लगन के साथ करना चाहती है। हकूमत और राज्यकर्ता के मन में अपनी जनता को अपने बच्चों की तरह समझने की उमंग होनी चाहिए। ऐसी उमंग उनके मन में है। एक माता के मन में जो एक भावना होनी चाहिए उस भावना को सामने रखकर उन्होंने इस बजट में सबसे बड़ी बात जो की है, वह एक नई स्कीम को रखकर की है और वह स्कीम है स्कूल चिल्डरन को फीड करने की और ट्राइबल एरियाज के लिए पैसा रखने की। यह रकम चार करोड़ की है। मैं समझता हूँ कि यह राशि ज्यादा नहीं है लेकिन यह इस बात की द्योतक है कि वह कौन सा रास्ता है जिस तरफ वह देश को ले जाना चाहती हैं। देश के बच्चों की भलाई के लिए उन्होंने एक नई स्कीम बजट में रखकर, उस दिशा की ओर संकेत किया है जिधर देश को बढ़ना है।

दूसरी चीज जो हम देखते हैं वह रूरल डिवेलेपमेंट के बारे में है। पच्चीस करोड़ की राशि उसके लिए रखी गई है। और भी दूसरे काम हैं जो समाजवाद की तरफ ले जाने वाले हैं। मैं मानता हूँ कि यह जो पच्चीस करोड़ की राशि रखी गई है, यह बहुत थोड़ी है। मैं समझता हूँ कि आगे चलकर इस राशि को बढ़ाने की तरफ सरकार को ध्यान देना पड़ेगा।

सबसे बड़ी एक और बात यह है कि ड्राई फार्मिंग और पिछड़े हुए इलाकों के मसलों की तरफ ध्यान इसमें दिया गया है। कृषि के जो बुनियादी उसूल हैं उनकी तरफ आज तक ध्यान नहीं दिया गया है। पहली बार हम देखते हैं कि इस बजट में उन चीजों की तरफ ध्यान दिया गया है। यह भी पता चलता है कि सरकार द्वारा कोशिश की जा रही है कि कृषि को किस तरह से उन्नत बनाया जा सकता है, इसको कैसे आगे बढ़ाया जा सकता है, पैदावार कैसे अधिक की जा सकती है।

इस मौके पर मैं यह कहना चाहता हूँ कि फाइनेंस मिनिस्टर इस बात को ध्यान में रखें कि ग्रीन रेवोल्यून का जो हमने नारा बुलन्द किया है, और उसके लिए सबसे ज्यादा जरूरी चीज जो है वह फर्टिलाइजर है। फर्टिलाइजर पर पिछले साल दस परसेंट की लैवी लगाई गई थी। उसको लेकर हमने बड़ा हंगामा किया था। उसकी तरफ काफी ध्यान दिलाया था। हमने यह भी कहा था कि दुनिया में कहीं फर्टिलाइजर इतना ज्यादा महंगा नहीं दिया जाता जितना हमारे देश में दिया जाता है। जब हम पहली मर्तबा ग्रीन रेवोल्यूशन की बात करते हैं तो हमको इस बात का भी ध्यान रखना होगा कि देश में किसानों की हालत बहुत खराब है। उनके पास फाइनेंसिस नहीं है। आज एक नये तरीके और नये ढंग से हमको आगे बढ़ना है। वैसी हालत में फर्टिलाइजर पर लैवी लगाना मुल्क और कृषि के हित में नहीं होगा। मैं चाहता हूँ कि हमारी नेता इस चीज को मान लें और लैवी जो रखी गई थी उसको हटा लें। इसका आज भी वक्त है। इस अवसर को उनको हाथ से नहीं जाने देना चाहिए।

आप कैरोसीन को लें। एक माननीय सदस्य ने कहा कि गरीब आदमी आधा या एक घंटा अपने घर को रोशन कर लेता है। यों तो उसकी जिन्दगी में चारों ओर अंधेरा ही अंधेरा है। लेकिन आध घंटा या एक घंटा जो वह रोशनी कर लेता है, उस पर भी टैक्स आपने लगा दिया है। आप कहते तो हैं कि जो सुपिरियर क्वालिटी का कैरोसीन आयल है, उस पर ही टैक्स लगाया गया है और जो इनफीरियर क्वालिटी का है, उस पर नहीं लगाया गया है। लेकिन हमारे यहां ट्रेड की

[श्री भा० दा० देशमुख]

जो हालत है, वह आपको मालूम ही है । एक क्वालिटी पर आप टैक्स लगायें तो उस सारी चीज के दाम बढ़ जातें हैं, उनको यह बढ़ा देती है । और भी कई वस्तुओं के दाम वह बढ़ा देती है । इस कारण से जरूरियात जिन्दगी की वस्तुओं की कीमतें दिन-ब-दिन बढ़ती जाती हैं ।

किसानों और दूसरे पिछड़े हुए वर्गों के जीवन के लिए जो आवश्यक वस्तुयें हैं, सरकार उन्हें सही ढंग से और मुनासिब कीमत पर उन तक नहीं पहुँचा सकती है । जरूरियाते-जिन्दगी की चीजों पर ये टैक्स आयद करने से उनकी जिन्दगी कठिन हो रही है । इसलिये यह निहायत जरूरी है कि केरोसीन आयल, चीनी और चाय पर से टैक्स को हटा दिया जाये । आज हालत यह है कि इस टैक्स की वजह से टी बोर्ड ने और दूसरे ट्रेडर्ज ने हल्की से हल्की चाय, डस्ट टी, के दाम भी बीस पैसे फी किलोग्राम बढ़ा दिये हैं । यही हाल केरोसीन आयल का है ।

चीनी पर जो लेवी रखी है, उसका प्रभाव को-आपरेटिव सेक्टर पर होने वाला है । को-आपरेटिव सेक्टर में शेयरहोल्डर्ज किसान हैं । इसलिए इसका बोझ उन पर पड़ने वाला है । अगर राशन की चीनी और फ्री मार्किट की चीनी में ज्यादा फर्क हो जाता है, तो राशन की चीनी ब्लैक मार्केट में चली जाती है । हमारे देश में चीनी एक आवश्यक वस्तु है ; वह कोई लक्सरी आइटम नहीं है । मैं आशा करता हूँ कि प्रधान मन्त्री इन चार चीजों-चाय, चीनी, केरोसीन आयल और खाद-पर से टैक्स को वापिस लेंगी ।

जब सरकार कृषि को एक इंडस्ट्री मान कर उसके डेवलपमेंट के लिए एक कानस्टेंट पालिसी नहीं अपनायेगी, और एक पर्मानेन्ट प्राइस कमीशन मुकर्रर नहीं करेगी, जो हर समय कृषि-उत्पादन की लागत पर विचार करते हुये उसकी कीमत तय करे, तब तक वह किसानों के मुस्तकबिल का फैसला ट्रेडर्ज के हाथों में रहने देगी, जो कि ठीक बात नहीं है । इस साल एग्रिकल्चरल प्राइसिज कमीशन ने व्हीट की प्रोक्युरमेंट प्राइस को चार रुपये घटा कर 66 रुपये कर दिया है । कृषि पर हमारी अस्सी फीसदी जनता निर्भर करती है, वह हमारे देश की सबसे बड़ी इंडस्ट्री है और हमारी अर्थ-व्यवस्था की रीढ़ की हड्डी है । अगर जरई पैदावार की इंडस्ट्री और उससे सम्बन्धित प्रासेसिंग इंडस्ट्री को लिंक अप करके उन दोनों को को-आपरेटिव सेक्टर को नहीं दिया जायेगा, उनका ठीक प्रबन्ध नहीं किया जायेगा, और दामों के बारे में एक ठीक पालिसी निर्धारित नहीं की जायेगी, तो हमारे देश में कृषि का विकाश और प्रगति नहीं हो पायेगी ।

आज स्थिति यह है कि किसानों की आसमानी मुसीबतों, नैचुरल कैलेमिटीज, का सामना करना पड़ता है । पिछले दो सालों में हमारी कृषि ठीक वर्षा के कारण आगे बढ़ रही है । हम आशा कर रहे थे कि इस साल भी हमारी फसल अच्छी होगी । लेकिन जब तक नवाला किसान के हलक में नीचे नहीं उतरता है, तब तक वह निश्चिन्त नहीं हो सकता है । इस बार ओले बरस जाने से फसल को करोड़ों रुपयों का नुकसान हुआ है । हमारे देश में कृषि एक ऐसी इंडस्ट्री है, जो अभी तक निसर्ग नेचर, पर निर्भर करती है । मैं सरकार से निवेदन करना चाहता हूं कि उसको किसानों की हालत को बेहतर बनाने के बारे में विचार करना चाहिये और इसके लिये एम पर्मानेन्ट पालिसी अख्त्यार करनी चाहिये ।

सरकार को इरिगेशन फैसिलिटीज, सस्ते दाम पर बिजली और कृषि के नये साधनों को किसानों तक पहुंचाने की व्यवस्था करनी चाहिये । जहां तक इलेक्ट्रिसिटी रेट्स का

सम्बन्ध है, वह उसमें बहुत फर्क दिखाई देता है। इंडस्ट्री को बिजली तीन पैसे प्रति-यूनिट के हिसाब से दी जाती है, जब कि किसानों को पच्चीस पैसे प्रति-यूनिट तक देना पड़ता है। कृषि के लिये आवश्यक चीजें प्राप्त करने में हर जगह किसान की जेब काटी जाती है।

सरकार किसान की पैदावार की प्रोक्युरमेंट करना चाहती है और उसकी लेंड पर सीलिंग लगाना चाहती है, लेकिन क्या उसने यह कोशिश की है कि किसान को उसकी जरूरियाते जिन्दगी की चीजें फिक्स्ड और और सस्ते दामों पर मिले? अगर ऐसा नहीं किया जाता है, तो देश की रूरल आबादी पर यह बड़ा जुल्म है। किसान की जमीन पर सीलिंग लगाई जाती रही है, उसकी प्रोडक्ट्स के दाम कम हो रहे हैं, लेकिन उनकी जरूरियाते-जिन्दगी की चीजें उनको मनमाने दामों पर मिलती है।

किसान के लिए सबसे जरूरी चीजें हैं नमक, मिर्च और तेल। लेकिन हम देखते हैं कि इंडिस्ट्रियलिस्ट्स जो तेल के बीज, तिलहन, किसान से मिट्टी के भाव लेते हैं, उनसे जो तेल तैयार होता है, वह किसान को साढ़े पाच, छः रुपये किलो के हिसाब से मिलता है। यह कौन सा इन्साफ है कि किसान के खेत में पैदा हुई चीज को जब वह स्वयं इस्तेमाल करना चाहता है, तो उसके दाम दुगुने और चौगुने हो जाते हैं। किसान को कपड़ा भी ठीक दाम पर नहीं मिलता है। यही स्थिति फर्टलाइजर, जिंक शीट्स और लोहे की भी है। उसको खली अस्सी रुपये प्रति-क्विंटल के हिसाब से मिलती है। मैं यह कहे बगैर नहीं रह सकता हूँ कि अगर प्रधान मन्त्री ने इस नीति को कायम रखा, तो मुझे आशंका है कि हमारा देश आगे नहीं बढ़ पायेगा।

जहां तक क्रेडिट फैसिलिटीज का सम्बन्ध सम्बन्ध है, इंडिस्ट्रीज के लिए बहुत सुविधा के साथ क्रेडिट मिलता है। लेकिन किसान 200 रुपया लेने के लिये भी कई कठिनाइयों का सामना करना पड़ता है और 9 या 10 फीसदी रेट आफ इन्ट्रेस्ट देना पड़ता है। आज किसान कर्ज के बोझ से दबा जा रहा है और वह बोझ लगातार बढ़ता जा रहा है। अगर यही हालत रही, तो एक वक्त आयेगा, जब कि सरकार को सब कर्जे को माफ करना पड़ेगा। इन हालात में किसान आगे नहीं बढ़ सकेगा।

जब श्रीमती इन्दिरा गांधी मिनिस्टर फार ब्राडकास्टिंग थीं, तो उन्होंने यह वायदा किया था कि औरंगाबाद में निजाम के समय का जो रेडियो स्टेशन हटा दिया गया था, उसको फिर शुरू कर दिया जायेगा। प्रधान मन्त्री शायद और कामों की कठिनाइयों के कारण उस वायदे को भूल गई हैं। मैं उनसे गुजारिश करूंगा कि औरंगाबाद में एक रेडियो स्टेशन दोबारा कायम किया जाये। इसके अलावा वहां के इंडिस्ट्रियल डेवेलेपमेंट के लिए कोशिश की जाये। वहां की ब्राडगेज लाइन के बारे में जो दस साल पुरानी मांग है, उसको भी पूरा किया जाना चाहिए। वहां पर एक सेंट्रल इंडस्ट्री भी लोकेट की जाये। ये कदम उठाने पर ही पिछड़े हुये इलाकों का पिछड़ापन दूर हो सकता है। बजट भाषण में केवल पिछड़े हुए इलाकों का जिक्र कर देने से ही पिछड़ापन दूर नहीं होगा।

SHRI AMIYANATH BOSE (Arambagh): Mr. Chairman, Sir, The Prime Minister in her speech has said this, and I quote :

> "Measures have to be devised which while providing welfare, also add momentum to productive forces. Any severance of the vital link between the needs of growth and of distributive justice will produce stagnation or instability."

Mr. Chairman, Sir, in a country like India, there is not merely a vital link between the distributive justice and productive forces, but in India, distributive justice is the very basis of economic growth and capital formation,

[Shri Amiyanath Bose]

Mr. Keynes has put it is very simple words. He says :

"Production at any given time always equals consumption and investment."

That means the more we consume today, the less we invest for the future. It is on the basis of this economic principle that we have to consider capital formation.

Sir, England had taken almost 200 years for her industrial revolution. The labouring classes were exploited and capital was formed and industrial revolution took place, over a period of 200 years. In India we want to take a forced march to socialism. We want to do in 50 years what was done in England in 200 years That, Mr. Chairman, is only possible if we follow one and one method only.

In India people must be told clearly—that has not been done in this Budget—that they must starve today so that India may be built. It is necessary to tell the people that starvation, suffering, and sacrifice are necessary today so that India may be built. There must, of course be common suffering and common sacrifice. Equality must be forced on the people of this country through legal and fiscal measures. This budget is certainly a move in the right direction. But it does not go far enough.

If I may say so without being discourteous to the Prime Minister, the speed envisaged in this budget is the speed of the bullock cart. It is necessary that we tell the people that we must consume less and less so that we build the India of tomorrow. Examined from this point of view, you will find that this budget is a weak and hesitant budget.

It is not possible to frame a truly socialist budget within the shackles of the present Constitution. The first and the most essential thing to do is not only to take away the right to property from our Constitution, but to bring about such changes in that it becomes possible to legislate for socialist measures. It is a Constitution of myths and denials, myth, created for fooling the people and denials for the common man. Therefore, it is necessary, before we can think in terms of a socialist budget, to bring about a socialist Constitution.

I say that India today stands at the crossroads of history. Let me warn this House. What is happening in Bengal will not remain confined to the limits of that State. The people of our country will certainly bring about a socialist revolution. It is for this Government and for this Parliament, if they so will and desire, to bring about a revolution by consent : otherwise, the people of India will bring about a revolution by force.

I call upon the Prime Minister who has, I hope, ushered in a new era in the history of our country to proceed faster. Let her forget the speed of the bullock cart. We are in the atomic age. Let us follow what Lenin did in the Soviet Union in 1920s.

When we say there must be common secrifice and common suffering, what do we mean ? I will relate a story. A few years ago, Louis Fischer wrote a book on the life of Lenin. He relates there a story he was invited to dinner by Lenin in Kremlin in 1924. This was in the midst of the civil war. Lenin and his wife were there. Of course, in those days food used to be cooked in the common kitchen in the Kremlin. It was only soup that was available. Fischer was invited to dinner with Lenin and his wife. It is very common in Europe for ladies to join on such occasions. Fischer asked that Lenin's wife also should join him at the dinner.Lenin was hesistant. He said, "We will finish, and after that my wife will have food." Fischer insisted that Lenin's wife must also join. Then, Lenin had to say, "There is a slight technical difficulty. I have only two spoons. You and I can have our soup first, and after we have finished our dinner, my wife will clean the spoons and have her soup." That is common suffering and common sacrifice Therefore, it is necessary that, if we want to take our country in the direction of socialism, we must begin austerity from the top. Lord Kitchner gave a very effective slogan to the people of England during the First World War, "We must save England by our example." Let the leaders of our country today save India by their example.

SHRI PILOO MODY (Godhra) : How many spoons do you have ?

SHRI AMIYANATH BOSE : I have quite a few,

SHRI PILOO MODY : I am asking the Prime Minister. I know how many you have.

श्री शिव चन्द्र झा (मधुबनी) : सभापति जी, 1970-71 का बजट जो हमारे सामने है यह मोटे तौर पर एक दर्शन-रहित बजट है। खास तौर पर यह वैज्ञानिक दर्शन से महरूम है। समाजवाद की बातें तो दूर रहीं, टैक्सेशन की बातें भी जो बजट में है उनमें कोई साइंटिफिक फाउन्डेशन नही है, हैपहैजर्ड वे में प्रेजेन्टेशन है, कोई साइन्टिफिक काइटीरिया उसमें नहीं है। इसी तरह के बजट को पंडित जवाहर लाल नेहरू कहा करते थे पेडेस्ट्रियन बजट। इसको दूसरे शब्दों में हम कह सकते हैं कि यह बजट पेडेस्ट्रियन बजट है और कुछ नहीं है।

लेकिन दो बातें इसमें आती हैं, जब हम माइक्रोस्कोप से इसको देखते हैं—ग्रोथ और डिस्ट्रीब्यूटिव जस्टिस की बात। एकोनामिक थाट के इतिहास में जो पुराने विचारक थे यूनान के उनसे लेकर मसानी के भाषण तक यह बातें आती हैं—ग्रोथ ऐंड सोशल वेलफेयर। तो क्या हम यह समझें कि मशानी भी वही चाहते हैं जो प्रधान मन्त्री जी चाहती हैं? यह ग्रोथ और डिस्ट्रब्युटिव सोशल वेलफेयर की बात कोई ऐबस्ट्रेक्ट चीज नहीं है। उसको साकार करने के लिए कुछ कांक्रीट मेजर्स की जरूरत है जिनकी हम इस बजट में कमी पाते हैं। कब्न इसके कि मैं उन बातों पर आऊं, एक बात और जो साफ हो जाती है वह यह है कि इस बजट में और जो मोरार जी भाई बजट पेश किया करते थे पिछले दो-तीन सालों से, इन दोनों में भी बहुत सी समानताएं, सिमिलैरिटीज हैं। उन्होंने खुद कहा कि मैं भी ऐसा बजट प्रेजेन्ट कर सकता था। बहुत हद तक यह बात सही भी है। पिछली बात जो इसमें समानता की है वह है ह्विस्की, ब्रांडी और सिगरेट आदि पर टैक्स की बात। फर्क इतना ही है कि जिसको मोरार जी भाई दिल में पसन्द करते हैं उसको दिल से करना नहीं चाहते लेकिन यहां इसमें सख्ती की गई है और उस बात को रोकने के लिए कुछ मुस्तैदी की गई है। यह डिफरेंस है। लेकिन कदम एक ही दिशा में है। दूसरी बात जिसमें सिमलेरिटी है इस बजट में और पिछले दो-तीन सालों के बजट में वह है कारपोरेट सैक्टर को जिन्दा रखने की बात। उनका काम होता था पिछले दो-तीन सालों के बजट में वह एरेंट नाइट के रूप में आते थे कारपोरेट सैक्टर के लिए और यहां पर किया गया है इस साल के बजट में कुछ डिप्लोमेटिकली कदम उठाये गये हैं, मतलब कि लेट दि स्लीपिंग डाग लाइ, उसको छूओ मत, उसको डिस्टर्ब मत करो, डेवलपमेंट और स्लेबिलिटी के नाम पर, लेकिन हकीकत में जो इसके तमाम कांसीक्वेंसेज आते हैं वह कारपोरेटर सैक्टर की तरक्की के लिए हैं। उस पर मैं बाद में आऊंगा, तीसरी समानता जो इस बजट में और पिछले दो-तीन सालों के बजट में है वह डेफिसिट फाइनेंसिंट की बात है। वह भी डेफिसिट फाइनेंसिंग का काम करते थे और उनका भी यही कथन था और इस बजट में भी यही बात है।

कहा जाता है कि बजट में डेफिसिट फाइनेन्सिंग को रोकना चाहिये, लेकिन फिर भी 225 करोड़ रुपये का डेफिसिट फाइनेन्सिंग किया गया है। पिछले साल का एस्टीमेट 254 करोड़ रुपये का था, लेकिन हुआ कितना—290 करोड़ रुपया। तो क्या प्रधान मन्त्री जी इस बात की गारन्टी देंगी कि 225 करोड़ रुपये से 1 रुपया भी ज्यादा डिफिसिट नहीं होगा, ऐसी गारन्टी वह नही दे सकती हैं। इससे ज्यादा होगा और बहुत हद तक मैं समझता हूं कि मसानी जी ने ठीक ही कहा है—100 करोड़ रुपया ज्यादा होगा।

चौथी समानता इस बजट में और पिछले दो-तीन सालों के बजट में यह है कि यह 'फुल एम्पलायमेंट आरिएन्टेड' बजट नहीं है। बजट रखने का एक बड़ा मकसद यह होता है कि समाज की अर्थ-व्यवस्था पूरी रोजगारी हो,

[श्री शिव चन्द्र झा]

लेकिन इसमें यह बात नहीं है। सभापति महोदय, इस बजट में वीकर सैक्शन्ज के बारे में बहुत कुछ कहा गया है, मैं उस पर बाद में आऊंगा, लेकिन जहां तक एम्पलायमेंट का सवाल है वीकर-सैक्शन्ज की एम्पलायमेंट के लिये, खास तौर से ट्राइबल एरियाज के लोगों की एम्पलायमेंट के लिये कोई गारन्टी नहीं दी गई है। श्री जयप्रकाश नारायण कमेटी ने यह सिफारिश की थी कि ट्राइबल एरियाज में एम्पलायमेंट की नीति हम अख्तियार करें, फुललेकिन उस तरह की कोई बात इस बजट में नहीं है। लोकनाथन कमेटी ने भी सुझाव दिया था कि 200 दिन की रोजगारी की गारन्टी सरकार को देनी चाहिए—हिन्दुस्तान की जनता को 200 रोज की एम्पलायमेंट की गारन्टी की बात भी इसमें नहीं है। सब मिलाकर सिर्फ यही गारन्टी इसमें दिखाई देती है कि धनी-धनी होते जायेंगे और गरीब गरीब होते जायेंगे।

कुछ 'तुर्की' बाल रहे थे कि 40 हजार पेन्शन के लिए रखा गया है, उस पर बड़े खुश हो रहे थे—मैं उनसे कहना चाहता हूं कि आंखें खोलकर इतिहास को पढ़ो। 100 साल पहले बिस्मार्क ने जर्मनी में सोशल सिक्योरिटी की बात का रखकर अरएम्पलायमेंट बेनिफिट की बात रखी थी और उसको लागू भी किया था, लेकिन क्या उससे जर्मनी समाजवादी हो गया? आज अमरीका पूंजीवादी देश है, वहां भी अन-एम्पलायमेंट बेनिफिट और ओल्ड-एज पेन्शन की व्यवस्था है, लेकिन फिर भी वहां पर समाजवाद नहीं है।

अब सोशल-वेलफेयर का जो रास्ता उन्होंने अख्तियार किया है और जिसका बहुत डंका पीटा जा रहा है, मैं उस पर आता हूं। सबसे पहले मैं टैक्सेज को लेता हूं। 75 परसेंट इन-डायरेक्ट टैक्सेज से आयेगा और 25 परसेन्ट डायरेक्ट टैक्सेज से आयेगा। मोटे तौर पर, सभापति महोदय, इनडायरेक्ट टैक्सेज आम जनता पर पड़ते हैं, लेकिन कहा जाता है कि हम टैक्स इवेजन को बन्द करेंगे। लेकिन इस सरकार ने यह हिम्मत नहीं दिखाई कि इस सदन को यह बतलाती है कि टैक्स-एरियर का कितना रुपया बाकी है और उसको किस तरह से वसूल किया जायेगा। 556 करोड़ रुपये से ज्यादा रुपया इस समय टैक्स एरियर्ज हैं।

जब टैक्स लगाने की बात आती है तो कहा जाता है कि 4800 रु० की लिमिट को बढ़ा कर 5000 रु० कर दिया गया है और इसका बड़ा ढोल पीटा जा रहा है कि हम छूट दे रहे हैं। इसके लिए दलील क्या दी जाती है—चूंकि इनके असेसीज हम सम्भाल नहीं सकते, उनसे टैक्स कलैक्ट नहीं कर सकते, इसलिए हम छूट दे रहे हैं। सभापति महोदय, इस तरह की चाइल्डिश आर्ग्युमेंट मैंने आज तक अर्थ-शास्त्र में नहीं देखी। मेरा दिल करता है कि इस तर्क को बजट में झाड़ कर फेंक दूं। यदि यह बात कही जाती है कि 5000 रु० सालाना की आमदनी में कौन लोग आते हैं जिनको 417 रु० महीना पड़ता है, उनमें कुछ प्रोफेसर्ज आते हैं, कुछ लीडर आते हैं, कुछ नौजवान आते हैं, यदि उनको किसी एन्टरप्राइज के लिए या कुछ ऐसे कामों के लिए राहत दी जाती है, जिससे वे आगे बढ़ सकें, तो वह बात समझ में आ सकती है, लेकिन जो सरकार कहती है कि हम असमर्थ हैं, बहुत से असेसीज से हम टैक्स इकट्ठा नहीं कर सकते हैं, मैं समझता हूं कि इससे निकम्मी कोई सरकार नहीं हो सकती है, इस सरकार को एक मिनट भी गद्दी पर बैठने का अधिकार नहीं है।

अब मैं वैल्थ टैक्स पर आता हूं। वैल्थ टैक्स प्रोपर्टी पर 5 लाख से ऊपर 5 परसेन्ट है, 10 लाख से ऊपर 7 परसेन्ट है। मैं जानना चाहता हूं कि पांच लाख तक छोड़ने की बात क्यों आई, पांच लाख पर यह ममता क्यों है?

दूसरी बात—7 परसेन्ट आपने किस आधार पर चुना है, 10 परसेन्ट या 15 परसेन्ट या 20 परसेन्ट क्यों नहीं है ? 10 लाख से ऊपर पर 7 परसेन्ट किस आधार पर रखा गया है, इसका क्या बैरोमीटर है, क्या मापदण्ड है जिसके आधार पर आपने ऐसा फैसला किया है? चूंकि ह्यूमन-कौम्यूटर ने कह दिया कि 5 से 7 परसेन्ट बढ़ा दिया जाय, इस वक्त देश में हवा गर्म है, चल जायगा, इसलिए आपने इसको रख दिया। मैं आपको बतलाना चाहता हूँ कि काल्डोर, अर्थ शास्त्री ने कहा है कि 1 लाख से ऊपर एक्जम्पशन नहीं होनी चाहिए। वह कोई सोशलिस्ट नहीं है, एक एक्सपर्ट था, लेकिन उस पर भी आपने कोई ध्यान नहीं दिया।

तीसरी बात मैं बेनामीदारों की लेना चाहता हूं। जो नोमिनी प्रोपर्टी होल्डर्स होते हैं, उनके लिए आप क्या करना चाहते हैं? क्या प्रापर्टी टैक्स इवेजन का रास्ता इससे नहीं खुलेगा? जो दूसरों के नाम पर लेकर प्रापर्टी को ट्रांस्फर करते हैं, उनके लिए आपने क्या रास्ता निकाला है? कैलडोर ने कहा है कि उस पर टैक्स लगाकर कम्पलसरी डिस्क्लोजर हमको करना पड़ेगा। मैं जानना चाहता हूँ कि प्रापर्टी की वैल्यूएशन के लिए आपके पास कौन सी मशीनरी है। आपके पास कोई मशीनरी नहीं है, जिसका नतीजा यह होगा कि इसमें भी टैक्स इवेजन होगा और उसी तरह से होगा जैसा इन्कम टैक्स में होता है। चूंकि इन्कम टैक्ट में आपकी कोई सेन्ट्रल आडिट एजेन्सी नहीं है, उसी तरह से यहां भी कोई व्यवस्था नहीं है। मैं चाहता हूं सेन्ट्रल आडिट एजेन्सी के साथ-साथ प्रापर्टी की वैल्यूशन के लिए भी एजेन्सी होनी चाहिए।

सभापति महोदय, हमें समाजवाद को दृष्टि में रखकर यह तय करना होगा कि हमारे यहां हायेस्ट इन्कम कितनी होनी चाहिए और उस पर कितना टैक्स लगना चाहिए। मोटे तौर पर अगर मैं 1 और 10 की रेशो को मान लूं तो 1500 रु० माहवार यानि 18000 रु० साल की हायेस्ट इन्कम की सीलिंग होनी चाहिए और उसको मद्देनजर रखकर टेक्सेशन की बात को उठाना चाहिए—उस पर कितना टैक्स लगाया जाय, 100 परसेन्ट हो, 200 परसेन्ट हो, 300 परसेन्ट हो—यह सोचा जा सकता है।

अब मैं 40 हजार रुपये की बात लेना चाहता हूँ। 40 हजार रुपया आपने किस आधार पर फिक्स किया है। मसानी ने ठीक ही कहा है कि उससे मन्त्री बच जाते हैं। मैं तो कहूँगा कि 5 हजार ले लें ताकि एम० पीज० भी उसमें आ जायेंगे। 40 हजार की रकम आपने किस आधार पर तय की है, यह बतायें।

गिफ्ट टैक्स आप पांच हजार पर करने जा रहे हैं, मैं पूछता हूं कि पांच हजार पर गिफ्ट कौन देता है, यह रकम कम होनी चाहिए, 500 रु० होनी चाहिए।

इनडायरेक्ट टैक्स में जूट और टी० पर एक्सपोर्ट बढ़ाने के लिए ड्यूटी में 9.75 करोड़ रुपये की छूट दी गई है, लेकिन इससे एक्सपोर्ट बढ़नेवाली नहीं है। इन दोनों उद्योगों को नेशनलाइज करना होगा, तभी ये मोडर्नाइज होंगे और आगे बढ़ सकेंगे।

साइकल वालों के लिये 20 रु० महीने की राहत दी जा रही है। मैं प्रधान मंत्री जी से कहता हूँ कि आप अपने डेरे से पार्लियामेंट तक एक महीना साइकिल पर आयें और देखें कि कितना खर्च होता है। यदि 20 रु० खर्च होता है, तो हम मानने के लिए तैयार हैं, लेकिन उससे कहीं ज्यादा खर्च होता है। टायर के दाम बढ़ गये हैं—यह राहत कम से कम 50 रु० होनी चाहिए। मोटरवालों के लिए यह राहत 250 रु० रखी गई है, इसकी क्या जरूरत है, फिर भी रखना हो तो 100 रु० रख सकते हैं।

अब मैं रेट आफ ग्रोथ की बात पर आता हूं। अपने मन मियां मिट्ठू नहीं होना चाहिए

[श्री शिव चन्द्र झा]

कोलम्बो प्लान की एक कन्सलटेटिव कमेटी है, उसकी 1727 वीं रिपोर्ट में कहा गया है—हिन्दुस्तान सहित 11 साउथ एशियन कन्ट्रीज हैं, जिनमें हिन्दुस्तान का नम्बर 10वां है, सबसे नीचे वियतमान है, पाकिस्तान की रेट आफ ग्रोथ हिन्दुस्तान से ज्यादा है। इसकी हैडिंग है—

"Annual real growth rates during the 1960s"

आप साढ़े पांच परसेन्ट की बात करते हैं, लेकिन इससे तो डेफिसिट फाइनेंसिंग बढ़ेगा ही, आप इसको रोक नहीं सकते। आप अपने यहां भी कम्पलसरी इन्वेस्टमेंट को लागू कीजिये। पूंजीवादी देशों ने भी इसको माना है, उसको यहां भी लागू किया जा सकता है।

अन्त में मैं कहना चाहता हूँ कि जस्टिस होम्स ने कहा है कि बहुत से लोग प्रैगमेटिकली सोचते हैं बजाय साइंटिफिकली सोचने के तो उसी तरह से इस बजट में भी प्रैगमेटिकली ज्यादा सोचा गया है बनिस्बत साइंटिफिकली सोचने के।

श्री नीतिराज सिंह चौधरी (होशंगाबाद): अध्यक्ष महोदय, प्रधान मन्त्री ने जन भावनाओं का आदर करते हुए जिस प्रकार का बजट पेश किया है उसके लिए मैं उनको बधाई देना चाहता हूँ। इस बजट पर बोलते हुए बहुत से लोगों ने बहुत सी बातें कहीं हैं। परन्तु श्री कंवरलाल गुप्त जी ने कहा कि यह बजट मिड-टर्म पोल को ध्यान में रखकर बनाया गया है। उनकी स्पीच सुनने के बाद मुझे ऐसा लगा कि उन्होंने ही मिड-टर्म को ध्यान में रखते हुए पहली बार देहातों पर नजर डाली है। चूंकि बहुमत देहातों में रहता है इसलिए ग्रामीण लोगों की कठिनाइयों की और उनका ध्यान आकर्षित हुआ है।

हम चौथी पंचवर्षीय योजना में चल रहे हैं और देश के विकास के लिए हमें कुछ कार्य करना है। मैं जिस प्रदेश से आता हूं वह मूलतः और प्रधानतः कृषि प्रधान प्रदेश है, यदि मैं ऐसा कहूं तो इसमें अतिशयोक्ति नहीं होगी। मध्य प्रदेश में इस देश की 16 प्रतिशत जनसंख्या है और 13 प्रतिशत भूमि है। चौथी योजना में कृषि के लिए जो निर्धारण किया गया है उसमें पांच बातें हैं :

"(1) Continued expansion of irrigation facilities and reorientation of irrigation practices.

(2) Expansion in the supply of fertilizers, plant protection materials, form machinary and credit

(3) Full exploitation of high-yielding varieties of cereals.

(4) Intensive effort in selected areas to raise the yield levels of major commercial crops.

(5) Improvement in the agricultural marketing system in the interest of the producer and assurance of minimum prices for major agricultural commodities."

हम देखते हैं कि ये सब चीजें मध्य प्रदेश को उपलब्ध नहीं हैं। जहां इस देश के कुछ प्रान्तों में 25 प्रतिशत सिंचाई हो रही है और कुछ प्रान्तों में 50 प्रतिशत सिंचाई हो रही है और जबकि इस बजट में 25 प्रतिशत सिंचाई का लक्ष्य रखा गया है वहाँ आज मध्य प्रदेश में केवल 6 प्रतिशत सिंचाई हो रही है जबकि वहां पर देश के कुल पानी का पांचवां भाग मौजूद है। सिंचाई के अभाव में, वहां की भूमि बहुत उपजाऊ होते हुए भी वहां पर पूरी पैदावार नहीं हो पा रही है। भारतवर्ष के बहुत से पिछड़े प्रान्तों में मध्य प्रदेश एक है। उसके बारे में मैं कुछ आंकड़े देना चाहता हूँ। जहां तक सड़कों का सम्बन्ध है, मध्य प्रदेश में प्रति सौ वर्ग किलोमीटर पर 67 किलोमीटर सड़कें हैं। रेलें भी 67 किलोमीटर प्रति हजार वर्ग किलोमीटर पर हैं। इसी प्रकार से दो लाख की जनसंख्या के पीछे एक दवाखाना है। जब

देश में 49 हास्पिटल बेड्स हैं तब मध्य प्रदेश में केवल 34 हैं। पीने के पानी के लिए मध्य प्रदेश की जनता को अपने रहने के स्थान से कम से कम 5 किलोमीटर दूर जाना पड़ता है। बस सुविधायें और रेल सुविधायें बहुत ही कम हैं। जबकि देश की प्रति व्यक्ति औसत आमदनी तीन सौ रुपये से कुछ अधिक है, मध्य प्रदेश की प्रति व्यक्ति औसत आमदनी 186 ही है। ऐसी दशा में हमारे देश में जो कम विकसित प्रदेश हैं उनको दूसरे विकसित प्रदेशों के बराबर लाने की जिम्मेदारी इस सरकार की है। मैं प्रधान मन्त्री से प्रार्थना करूंगा कि वे इस ओर अवश्य ध्यान दें और अपने बजट में जो उन्होंने 25 करोड़ की व्यवस्था की है उसको बढ़ायें। मध्य प्रदेश में खनिज की अतुल सम्पदा है। बेलाडीला में प्रचुर मात्रा में लोहा उपलब्ध है। वहां पर लोहे का कारखाना होना जरूरी है। भारतवर्ष के कुछ प्रान्तों में इंडस्ट्रियलाइजेशन ज्यादा हो गया है परन्तु उत्तर भारत, विशेषकर हिन्दी भाषी प्रान्त आज भी खेती पर ही निर्भर हैं। उनका विकास होना बहुत ही आवश्यक है।

कहां तक रिसोर्सेज की बात है, शहरी सम्पत्ति पर पहली बार कर लगाने की बात हुई है। वह तो ठीक है लेकिन उसके साथ-साथ जो कम्पनियां हैं और जो उनके व्यवस्थापक हैं वे कम्पनी के मकानों का इस्तेमाल करते हैं और अपने नौकरों का खर्चा कम्पनी पर डालते हैं। इस प्रकार की जो बातें उस तरफ भी सरकार का ध्यान जाना चाहिए।

इन शब्दों के साथ मैं आशा करता हूं कि प्रधान मन्त्री महोदया इस बजट में मध्य प्रदेश की तरफ विशेष ध्यान देंगी।

17.00 hrs.

SHRI DATTATRAYA KUNTE (Kolaba): Mr. Chairman, Sir, in the first instance I would like to refer to one special provision in this Budget. That is the provision of Rs. 175 crores for certain purposes under the heading "Loans and Advances". According to me, this is really a new departure from the existing policy as regards loans and advances and, therefore, it should have appeared in the Budget as a new service or as a new instrument of service.

The details of the Budget that we have got are very scanty. I have made inquiries in the Library and I find that parts III and IV of the Explanatory Memorandum have not yet reached the Library. Therefore I must refer to Part II only where in on page 69 I find under the heading "Loans and Advances" a provision of Rs. 766 crores for the current year, of Rs. 1,031 crores in the revised Budget for the current year and of Rs. 847 crores for the next year. Under that the expalnations are given but the details for non-Plan purposes are given in paragraph (d) on page 69. From there one finds that Rs. 105 crores were provided for in the Budget of 1969-70 as regards purchase of fertilisers; on account of loans out of small savings collections Rs. 87 crores were provided in the Budget which in the revised Budget is put at Rs. 81 crores; for natural calamities there was a provision of Rs. 35 crores which has been raised to Rs 100 crores in the revised Budget. When we come to "Miscellaneous", we find that there was a provision of Rs. 63 crores which has been raised to Rs. 275 crores in the revised Budget and in the Budget for the next year it has been put at the level of Rs. 175 crores.

Going into the explanation, what does the explanation say? It says:

> "The excess in the Revised is mainly due to additional loans to be provided to States towards expenditure incurred by them on relife operations in areas affected by drought, floods and cyclones. (Rs. 65 crores)".

But I am mainly referring to the next item which says:

> "special assistance proposed to be provided to some State Governments in order to cover gaps in their resources".

This is an innovation in this Budget. For special assistance proposed to be provided to some State Governments in order to cover gaps in their resources in the revised Budget for the current year the provision is of Rs. 275 crores.

[Shri Dattatrayn Kunte]

It further says :

> "The next Budget includes Rs 175 crores for special assistance which may have to be provided to some States to cover gaps in their resources."

What does this mean exactly ? This has been included under the heading "Loans and advances". I am surprised whether it is really loans and advances or whether it is really an outright grant provided under the heading "Loans and advances".

I would like to refer to certain information that has appeared in *The Times of India* dated the 12th March. Under a two column heading "Tussle likely between developed, developing States at NDC meeting" on page 7 it says :

> "On the basis of the discussions the (Planning) Commission had with the Union Finance Ministry, a scheme of special assistance has been evolved and a provision of Rs. 175 crores for disbursement in 1970-71 made in the Budget for the coming year."

> "By and large, the special assistance will go..."

...it is not loans and advances ; it is called special assistance. I would like to have a clarification from the Government...

> "...to such of those States that did not benefit from the award of the Fifth Finance Commission last year. As a result of the award, significant surpluses accrued to eight States...The apecial assistance to be given is intended to help the other States to meet part of their non-Plan commitments and check diversion of Plan funds for such purposes."

It further says :

> "But even with this bait, the Centre may find it difficult to get the unanimous approval of all States to the revised draft..."

I do not want to go into it. This provision of Rs. 175 crores in the current year and Rs. 175 crores in the next year's Budget was criticised by some hon. Members as if it is a discretionary grant at the disposal of the Government, the Prime Minister, and they wanted the details as to how it is to be spent. Some hon. Members said that it will be used discriminately giving benefits to some States while not giving benefits to some other States, thereby creating difficulties and difficult problems.

Looking to Part 2 of the Budget, last year it is very necessary that I must look into it I find, last year, there was no such provision at all and I find that for some non-Plan purpose, there was a provision of Rs. 232 crores. But it does talk of such sort of an assistance. If loans and advances are to be given, they ought to be loans and advances and not assistance. The Part 2 of the Budget tells us that this assistance is to those States to cover up their gaps in their resources. Now, the provision is of Rs. 275 crores in the current year and Rs. 175 crores in the next year. The Explanation says that it is being proposed in the current year, that is, it is being proposed for the first time. When it is being proposed for the first time in order to cover up their gaps in their resources, I looked into the Supplementary Demands for Grants that were presented only yesterday. The only explanation one finds, on p. 107, is...I quote :

> "The re-assessment of the States' resources recently made by the Planning Commission showed that a number of States were likely to have non-Plan deficits or gaps in their resources for financing their approved Plans. In order that the implementation of the State Plans is not hindered on this account, it has been decided to provide special assistance in the form of non-Plan loans to such States."

This means that in order that the Plan may not be hindered by each State, under the euphemistic word "Non Plan assistance", these loans and advances are being given and, really speaking, they are not loans and advances to the States but assistance to different States so that they may be able to complete their Plans. And this is going to be an outright gift.

First of all, my objection is that this cannot come under the heading "Loans and Advances". My second objection is that it is not for non-Plan purposes. If it is included under "Loans and Advances" for non-Plan purposes, you will find, in the Demands for Grants, that these are for Plan purposes as will. Therefore, this provision of Rs. 275

crores in the current year and Rs. 175 crores next year should have been added on to the Plan advances that were being made. But as I read out from the *Times of India*, the scheme that has been evolved is a sort of assistance. In order that it may be included in one of the heads of the Budget itself, it has been included very wrongly and euphemistically and thereby misleading the House. An explanation ought to come about it. On p 107 of the supplementary Demands for Grants presented yesterday, it is stated :

> "The re-assessment of the States' resources recently made by the Planning Commission showed that a number of States were likely to have non-Plan deficits or gaps in their resources for financing their approved Plans In order that the implementation of the State Plans is not hindered on this account, it has been decided to provide special assistance in the form of non-Plan loans to such States."

17 9 hrs.

[**Mr. Deputy-Speaker** *in the Chair*]

Well, if the plans are not being implemented, give them loans for plan purposes. Don't call it non-plan purpose loans and if it is an assistance as mentioned in the statement, it is not correct. These are Supplementary Demands for the current year. The Government have not given details as to how Rs. 275 crores are going to be spent and whether they have spent any money till now. This money has to be spent by 31st March. Which of the States are going to benefit out of this Rs. 275 crores ? If this is only a grant placed at the disposal of the Government, when will the House be taken into confidence ?

The House is being asked to-day to consider the question of providing Rs. 175 crores for the next year and if the supplementary Demands are taken, the House is asked to grant an expenditure of Rs. 275 crores. This House is going to be asked to agree during this week to an expenditure of Rs. 400 crores on an item the details of which are not available to the House. The details not being available, it is really necessary to know first of all whether Government will supply a note. I went through Parts III and IV of the Budget Explanatory Memorandum and they are not available. I went through the Supplementary Demands for Grants and there also I find no details as to whether this Rs. 275 crores been already spent or is going to be spent by 31st March. The House has a right to demand an explanation for this and before this explanation is made available, not to agree to these demands. There is the further point, and here you being the repository of the privileges of the House, it is the responsibility of the Chair to ask for detailed explanation so that the House may be able to give its verdict upon it. If that is not given, I will request you to withhold the grant. I remember an incident in the Bombay Assembly when I happened to be the Speaker and my colleague, here, Mr. S. M. Joshi who was a Member of that House, raised a point on a small sum of Rs. 50 lakhs which was proposed as a specific grant at the disposal of the Chief Minister. He raised a point of order I looked into the matter. Asked the officers of the Government to explain the position. They said that it was only a discretionary grant and the details would come before the House. Therefore, I had to give a ruling. So, I really want to know whether this Rs. 400 crores is only a matter of money being made available and that ultimately the Government will come to this House for the sanction of item-wise distribution. If the item wise distribution is not to come, it should not appear in the Budget but it should appear as money generally made available. This is being indicated under the heading of 'Non-Plan. Advances to States'. This is very misleading. If there are non-plan advances, I would really like to know whether in the past this Government had ever given details to this House before taking vote of the House.

Therefore, the point for consideration is whether first of all this could be included in the item of Loans and advances. Secondly is it for non-plan purposes ? Another point I want to bring to your notice because I find this House was not taken into confidence. I am referring to page 69 of the Explanatory Memorandum Part II. I am talking of State Plan schemes. It says :

> "The current Budget provides for Central assistance of Rs. 615 crores for

[Shri Dattatraya Kunte]

State Plan Schemes. The assistance for State Plan Schemes is now released in the form of block loans and block grants except for releases made through the National Co-operative Development Corporation. The Budget Estimates were framed on the basis that 70 per cent of the assistance would be in the form of loans and 30 per cent in the form of grants. "It has since been decided that the development plans of Ladakh area in Jammu and Kashmir, hill areas in Assam and of Nagaland would be financed to the extent of 90% by way of grant and 10% as loan."

I would like to know as to who has taken this decision? The explanation says : 'It has now been decided.'

MR. DEPUTY-SPEAKER : I would request you to conclude. There are others to speak.

SHRI DATTATRAYA KUNTE : I would like to make it clear. When they say, it has since been decided, who has decided ? Is it this House which has the power, or is it somebody else ? The explanation is very euphemistic and it is put in the passive voice. It has not been shown, it has not been made clear as to who took this decision. These details ought to have been made available to the House. These details have not been made available. This is an important point on which I would like the Chair to protect the rights of the House and stand by the House and say that till the details are made available, no Grants would be put to the House. (*Interruption*) I am not concerned as to which States are there to which these grants are made available. I do not want to say that these grants are being used recklessly. I do not want to say that. But I want to say this, that this is a matter which should be brought to the notice of the House. Sir, this is not a small matter. This is a matter involving Rs. 275 crores for the current year, which will be spent by 31st of March and Rs. 175 crores for the next year, for which no details are available. Those details ought to have been given to the House. It is the duty of the Chair to protect the right of the House and the right of the Members. I, therefore, raise this point of order. I would like you to decide on this point.

MR. DEPUTY-SPEAKER : There is no point of order.

SHRI DATTATRAYA KUNTE : I am sorry you have not understood me. You may please refer to the Directions given by the Speaker. I would like you to refer to the same. Any point of principle can be raised during the Budget discussion. I must make my position very clear. Why I am raising it now is this. I could have raised it when the Demands come to the vote of the House. At that time I could have taken the time. But I am raising it today because you are going to take a Vote on Account, which means that 1/6 of the grant will be granted today and if it is granted today then, I will be told that I am out of court, I am barred by the vote taken and therefore I have got to raise it today itself. Why I raise it today, I have made my position absoluteiy clear in a letter I wrote to the Speaker. I have made this position clear. There is going to be Vote on Account ; the House has to take a vote on it. It is wrong to say that point of order cannot be raised on a Budget ; it can be raised. (*Interruption*) I must make my position absolutely clear. These loans and advances under non-plan schemes is wrong and secondly, Sir, it is a New Service. And for New Service, you should have brought it specially to the notice of the House. It has not been shown. I would like the Chair to take serious notice of it and I would like the House to take it up seriously. This is an item regarding which no details have been made available to the House, and it is not a small amount ; it is an amount of Rs. 275 crores, it means, more than one-fifth part of the total revenues that we are collecting.

श्री बं० ना० कुरील (रामसनेही घाट) : उपाध्यक्ष महोदय, प्रधान मन्त्री जी ने 1970-71 का जो बजट पेश किया है, उसके लिए मैं उनको धन्यवाद देता हूं । इसमें उन्होंने बहुत सी अच्छी बातें रखी हैं । सबसे पहले उन्होंने यह घोषणा की है कि जो पिछड़े वर्ग रहे हैं, उनकी भी देखरेख होगी । यह पहला

बजट है जिसमें गरीबों के ऊपर कोई सीधा बोझ नहीं पड़ा है टैक्स का बल्कि उनको कुछ राहत मिली है। जो पिछड़े हुए क्षेत्र हैं उनके लिए कुछ योजनायें बनेंगी। 45 जिलों के लिए विशेष कार्यक्रम बनेंगे। साथ ही एक और सराहनीय बात इस बजट में यह है कि पेंशन में बढ़ोतरी की गई है। साथ ही साथ इनकम टैक्स की लिमिट को भी बढ़ा दिया गया है। इन सब चीजों को देखकर हम कह सकते हैं कि इस बजट से गरीब लोगों को फायदा होगा, उनको कुछ राहत मिलेगी।

यहां पर कहा गया है कि कीमतें बढ़ रही हैं। इसमें कोई शक नहीं है कि कीमतें बढ़ती चली जा रही हैं। बजट के पेश होने के बाद जिन चीजों की कीमतों पर कोई असर नहीं पड़ना चाहिये था, जिन चीजों को बजट में छूआ तक नहीं गया था, उनकी भी कीमतें बाजार में बढ़ती जा रही हैं। कुछ माननीय सदस्यों ने इसका सारा दोष इस बजट पर मढ़ा है लेकिन दोष बजट का नहीं है, दोष व्यापारी वर्ग की नीयत का है। उन्होंने बिना सोचे समझे कीमतें बढ़ा दी हैं। किसी वस्तु की कीमत पर बजट की वजह से कोई असर पड़ता है या नहीं, इसको देखे बिना उन्होंने कीमतें बढ़ा दी हैं। आज भी कीमतें बढ़ती जाती हैं। व्यापारी वर्ग जन साधारण के साथ बहुत अनुचित व्यवहार कर रहा है और करता रहा है। कीमतें कैसे बढ़ रही हैं? जब हमें आजादी मिली तब हमने स्वदेशी को पनपाने के लिए, उसको बढ़ावा देने के लिए बाहर से चीजों को मंगाना बन्द कर दिया, उन पर ऊंची-ऊंची ड्यूटी लगा दी। यहां पर उन चीजों के उत्पादन के लिए व्यापारियों को अरबों और करोड़ों रुपया दिया गया। लेकिन उसका उन्होंने दुरुपयोग किया। मुनाफा अधिक कमाने की गर्ज से उन्होंने कीमतें बढ़ाई और बढ़ाते जा रहे हैं। उसके साथ ही अन्य चीजों की भी कीमतें बढ़ती गई। आज देश को उन्होंने एक ऐसे मोड़ पर लाकर खड़ा कर दिया है कि कीमतें घटने के बजाय बढ़ती ही जा रही हैं। इसका एक मात्र उपाय यह है कि अधिक से अधिक पब्लिक सैक्टर को बढ़ावा दिया जाये। अभी तक पब्लिक सैक्टर के कारखाने ऐसे रहे हैं जो बड़े बड़े हैं और जिनको प्राइवेट सैक्टर वाले चलाते नहीं। मेरी मांग यह है कि जो कंज्यूमर गुड्ज हैं, उनके कारखाने भी पब्लिक सैक्टर में कायम किये जायें। इसी तरह से कीमतें घट सकती हैं, वर्ना नहीं घट सकती हैं।

पिछड़े हुए लोगों और पिछड़े हुए प्रदेशों को आगे बढ़ाने की इच्छा भी इस बजट में व्यक्त की गई है लेकिन जिन लोगों को इसके बारे में जो स्कीमें रखी गई हैं, उनको इम्प्लेमेंट करना है इनको अमल में लाना है, उनका क्या हाल है, इसको आप देखें। आप पालिसी तय कर देते हैं लेकिन उस पालिसी को अमल में लाने वाले जो लोग हैं उनकी नियत ठीक नहीं है। वे सही तौर पर उसको अमल में नहीं लाते हैं। इसे एसपैक्ट पर गौर करना भी बहुत जरूरी है। जिनके हाथों में पब्लिक सैक्टर है या जिन्होंने आपकी स्कीमों को अमल में लाना है, वे इनमें विश्वास रखते हैं या नहीं, इसको भी आपको देखना चाहिए। उनकी नियत का भी आपको पता होना चाहिए। तभी मामला सुधर सकता है।

खाद्य समस्या थोड़ी बहुत सुलझी है, पूरी तरह नहीं सुलझी है। हमें खुशी है कि खाद्य मन्त्री ने घोषणा की है कि 1972 के बाद बाहर से कोई अनाज नहीं मंगाया जायेगा। लेकिन इस उद्देश्य की पूर्ति तभी हो सकती है जब हम किसान को अधिक उत्पादन करने के लिए इंसेंटिव दें, उनको अधिक सहूलियतें दें, बिजली, पानी, अच्छा बीज, खाद आदि दें। खाद पर पिछले साल श्री मोरार जी देसाई ने टैक्स लगाया था। उन्होंने किसी तरह से भी इस सदन की बात को नहीं माना था। मेरी प्रार्थना है कि आप इस वर्ष इसको कम करें।

[श्री बै० ना० कुरील]

हरिजनों और आदिवासियों के लिए सर्विसिस में कोटा मुकर्रर है । लेकिन उसकी तरफ कोई देखता नहीं है । मैंने कहा है कि जिन लोगों के हाथ में सब कुछ है, वे ठीक व्यवहार नहीं करते हैं, । वे उसको पूरा नहीं करते हैं । मेरी मांग है कि इस ओर ध्यान दिया ाए और इन लोगों का कोटा पूरा किया जाए । जो बाहर हैं उनका कोटा पूरा नहीं होता है और जो सर्विस में हैं उनको तरह तरह की तकलीफें हैं । होम मिनिस्ट्री के बहुत से ऐसे आदेश हैं जिनमें उनको सहूलियतें दी गई हैं जैसे कनफर्मेशन के मामले में, घर नजदीक देने के मामले में, सीनियारिटी फिक्सेशन के मामले में लेकिन उसको कोई देखता नहीं है । लोग परेशान होते हैं, दौड़ते हैं इधर उधर लेकिन उनकी बात सुनी नहीं जाती है । इस ओर आपका ध्यान जाना चाहिए ।

देहातों की इकोनामी बहुत अजीब हो गई है । घरेलू उद्योग धन्धे सब चौपट हो गए हैं । उनकी ओर भी सरकार का ध्यान जाना चाहिए । गरीब लोगों को इन्सेंटिव मिलना चाहिए । उनको इन उद्योगों को पनपाने के लिए सहूलियतें मिलनी चाहिए । अगर आप देखें तो आपको पता चलेगा कि बहुत से छोटे छोटे उद्योग धन्धों पर तरह तरह के टैक्स लगे हुए हैं । पंचायतों और जिला परिषदों के टैक्स अलग हैं । घरेलू उद्योग धन्धों पर टैक्स नहीं लगने चाहियें और उनको बढ़ावा मिलना चाहिए ।

मिट्टी के तेल पर आपने टैक्स बढ़ा दिया है । चीनी, चाय आदि पर भी बढ़ा दिया है । इसके ऊपर पुनः विचार होना चाहिए और इन चीजों को टैक्स से छूट मिलनी चाहिए ।

*SHRI R. S. ARUMUGHAM (Tenkasi): Mr. Deputy Speaker, Sir, in this year's Budget the people of Tamil Nadu have been greatly deceived. They were expecting that the Salem Steel plant and Sethu Samudram project would be included in this year's Budget but there is no reference to either of these two very important projects in the Budget. I feel that the Central Government would wake up only after the people launch an agitation for these projects.

As a sop to the suffering millions there are high-faluting cliches in regard to common people ; but there are no concrete proposals for the welfare of the people. By taking recourse to deficit financing amounting to Rs 225 crores, the Finance Minister has given further fillip to inflationary pressures which consequently will lead to spiralling of prices. While taxes amounting to only Rs. 15 crores have been levied on the affluent sections of the society, taxes to the tune of Rs. 155 crores have been imposed on the afflicted sections of our society.

So for as Tamil Nadu is concerned, the D. M. K. Party postulated that if they came to power they would reduce the tax burden on the poor people by 40% and increase the amenities of life by 60%. Now, neither they have reduced the taxes nor they have improved the standard of living of the people. Instead, they have also levied taxes to the tune of Rs. 6½ crores.

Immendiately after the presentation of this Budget, there was great jubilation in the share markets controlled by the rich people. But if a poor man wants to buy a soap, he has to pay more beeause the price of soap has gone up. The kerosene has also been taxed heavily. As the electrical appliances have also been taxed, the implementation of rural electrification programmes will be hampered and it will seriously affect the common man also. The poor man used to remain content with cups of tea though he had only one square meal a day. Now, the price of tea will also go up ; the price of sugar which sweetened his tea will also go up as a result of the increased impost on sugar. Can this Budget be claimed to be a socialist Budget ? I would like to ask whether this is the kind

*The original speech was delivered in Tamil.

of socialism our Finance Minister is planning to ushar in.

I would like to point out that no concessions have been extended to the workers. Even the Labour Acts are not being implemented properly. This Govrenment appointed a Wage Board to go into the problems of the electricity workers and this Board submitted its report three months ago. I am sorry to state that no notice has so far been taken of the recommendations made by this Wage Board. Perhaps the Government are waiting for the electricity workers also to launch an agitation, in order to get their grievances redressed. In fact, they have decided to launch an agitation. I feel that the Government will come to their senses only after that.

The problem of unemployment is assuming serious proportions day by day. When we see the people in the rural areas crying hoarse for some sort of employment opportunities, we begin to doubt whether there is a Government at all in this country. No new avenues of employment have been created by this Government. Besides that, even the existing job opportunities are dwindling. In Tamil Nadu 20 textile mills have not yet been re-opened. The workers of these textile mills are wandering in the streets of Tamil Nadu towns in search of employment. In these circumstances, when the Kings and Queens in many countries of the world have abdicated their thrones and laid down their crests and crowns, some of the Minister are moving about in rural areas with the fond hope of being honoured with crowns studded with gold and diamonds.

The Ministers feel that they can say and do anything they like and they think that they need not be bound by any code of conduct. After they become Ministers they fail to behave properly. The Officers are not permitted to discharge their duties efficiently and impartially. There is interference from the Ministers in the day to day administration. The Ministers denigrate the officers in public. When the non-Gazetted Officers, who are considered to be the Backbone of administration, waited in a delegation on the Minister, he not only did not talk to them politely but left the place abruptly saying that he was in a hurry to attend a marriage ceremony. Is this the concept of duty and dignity know to them ? *(Interruptions)*

Similarly, when the miserable teachers went in a delegation to the Minister, he quipped : "Have you come on a holiday trip ?" Is this the kind of courtesy to be shown to the teachers ? I was myself a a teacher for a period of 12 ysars The teachers and the officers care more for their honour and self-respect than for any increase in their emoluments by Rs 10 or Rs. 50 a month. What I would like to stress here is that the Ministers should not treat the teachers in such a discourteous manner. The Ministers should not think that the honour and respect of the teachers and officers is ordinary one.

Though I wanted to mention a few more points I would confine myself to this last point, as the Prime Minister is to make her speech now. I would refer to them later. No concrete proposals have been made in this Budget so far as the people belonging to the scheduled/castes and scheduled tribes are concerned I have repeatedly demanded on the floor of this House that concessions should be offered to the scheduled castes and scheduled tribes for setting up industries. Nothing has been down so for. At the same time, Birlas have been given an industrial licence for establishing a fertiliser factory with an investment of Rs. 50 crores. Is this the socialism of our Prime Minister who pretends to have greater interest in the welfare of weaker sections of our society.

In Tamil Nadu, thousands of people are homeless and in fact, are slowly becoming pavement dwellers. When that is the position, land which is worth lakhs of rupee is being given on lease to rich people. This is also not good. I request that the Government should think of ways and means to help poor in this country. Though I have much to say, as the Deputy Speaker has ordered me to resume my seat, I conclude my speech with these few words.

श्री प० ला० बारूपाल (गंगानगर) : उपाध्यक्ष महोदय, मैं आपका बहुत आभारी हूं कि आपने मुझे आम बजट की बहस में भाग लेने का अवसर प्रदान किया। बजट में क्या है और क्या नहीं है, वह तो सबने पढ़ लिया है ।

[श्री प० ला० बारूपाल]

इसलिए मैं आप का ज्यादा समय नहीं लूंगा। मैं आपके द्वारा कुछ बातों की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ।

राजस्थान में लगभग छः बरसों से सूखे के कारण अकाल पड़ा हुआ है, जिसके कारण वहां का जन-जीवन और पारिवारिक जीवन अस्त-व्यस्त हो चुका है। राजस्थान सरकार इसके निवारणार्थ पूरा प्रयत्न कर रही है, लेकिन धन के अभाव में राजस्थान की समस्याओं का समाधान नहीं हो सका है। मैं निवेदन करना चाहता हूं कि केन्द्रीय सरकार हमारे क्षेत्र के पीड़ित लोगों को राहत पहुँचाने के लिए अधिक से अधिक सहायता दे।

मेरा निर्वाचन-क्षेत्र एक कृषि प्रधान इलाका है, जिसमें गंग नहर, भाखड़ा नहर और राजस्थान नहर हैं। मैं पिछले अठारह वर्षों से यह निवेदन करता आया हूं कि राजस्थान कैनाल का निर्माण राष्ट्रीय स्तर पर किया जाये और नहरों में पानी पहुँचाया जाये। आज किसानों के खेतों में पानी नहीं पहुँचता है। सरकार की ओर से उनको कोई विशेष सुविधायें नहीं दी जाती हैं। इसलिए यह अत्यन्त आवश्यक है कि राजस्थान कैनाल का निर्माण शीघ्रातिशीघ्र किया जाये।

मैं प्रधान मन्त्री का ध्यान इस ओर आकर्षित करना चाहता हूं कि जब पाकिस्तान और चीन ने हमारे देश पर हमला किया, तो मेरे निर्वाचन-क्षेत्र ने पांच मन और तीस सेर सोना और 36 लाख रुपया नकद राष्ट्रीय रक्षा कोष में दिया। यद्यपि हमारा इलाका कृषि-प्रधान है, लेकिन वहां पर कोई कृषि महाविद्यालय नहीं है। वहां पर कोई शूगर मिल भी नहीं है। वहां शूगर मिल लगाने की एक योजना खटाई में पड़ी हुई है। उस क्षेत्र में एक उर्वरक कारखाना स्थापित करने के लिए किसानों की जमीन एक्वायर की गई है, लेकिन उर्वरक कारखाना नहीं लगाया गया है। वहां पर उर्वरक कारखाना और दूसरे उद्योग शुरू करने चाहिए।

अनुसूचित जातियों और अनुसूचित जनजातियों के लिए स्थान सुरक्षित रखने की पद्धति बड़ी शर्मनाक और लज्जाजनक है। हमारे संविधान में प्रत्येक भारतीय नागरिक को सम्मान की दृष्टि से देखा गया है और सबको समान अधिकार प्राप्त हैं। जहां तक संविधान का सवाल है वह हरिजन राष्ट्रपति पद के लिए खड़ा हो सकता है, प्राइम मिनिस्टर के पद के लिए खड़ा हो सकता है। लेकिन जिस तरीके से नौकरियों में सुरक्षित स्थानों की पद्धति है वह इतनी भद्दी है कि उसमें सुधार करना आवश्यक है। मैं चाहता हूं कि चाहे फौज हो चाहे पुलिस हो और चाहे और कोई विभाग हो चतुर्थ श्रेणी के अन्दर जितने अन्य वर्ग के लोग हैं समस्त नौकरियों के अन्दर उनकी जनसंख्या के अनुपात में उनको नौकरी दी जाय और मैं चाहूँगा कि जैसे अस्पताल है, पुलिस है और नगरपालिका है, वहां पर भी उनको जनसंख्या के अनुपात में चतुर्थ श्रेणी की नौकरी दी जाय, चाहे वह सफाई का काम हो या कोई अन्य काम हो, उसमें जनसंख्या के अनुपात से हमारी अनुसूचित जाति और अनुसूचित जन-जाति के लोगों को रखा जाये और बाकी जगहों में यह ब्राह्मण और बनिए और दूसरे लोग जो हैं उनको रखा जाय। क्या हमने ही कोई ठेका ले रखा है टट्टी उठाने का और सफाई का काम करने का? आज होता क्या है कि भंगी की जगह भंगी रखा जाता है मोची की जगह मोची रखा जाता है। जैसे एक डाक्टर और एक इंजीनियर है उसके स्थान पर एक ब्राह्मण नहीं जा सकता क्योंकि वह टेकनिकल मामला है, मैं ज्यादा इस मामले में जाना नहीं चाहता मेरा यह निवेदन है कि चतुर्थ श्रेणी की जगहों पर और सफाई के

कर्मों के लिए भी जो कर्मचारी रखे जायें वह जनसंख्या के अनुपात में उनको जगहें दी जायें।

17.35 hrs.

[Mr. Speaker *in the chair.*]

रेलवे बजट पर मुझे बोलने का अवसर नहीं मिला । मैं कुछ बातें सुरक्षा की दृष्टि से कहना चाहता हूँ कि । हिन्दूमल कोट से जो रेलवे लाइन गंगा नगर तक आई है उसको गंगा नगर से बीकानेर और बीकानेर से फलोदी तक बढ़ाया जाये । इसके अलावा मैं लगातार कई सालों से निवेदन कर रहा हूं अपने निर्वाचन क्षेत्र में कुछ नए स्टेशंस खोलने के लिए जैसे रंगमहल और पीलीबंगा के बीच और पासनेऊ और वीगा के बीच मोहन नगर और जैतसर तथा हनुमानगढ़ और घौलीपाल के बीच नये स्टेशन खोले जाने चाहिए । लेकिन मेरे सुझाव 18 वर्षों से रद्दी की टोकरी में डाले जा रहे हैं ।

उन पर कोई कार्यवाही नहीं होती । इसी के साथ-साथ मैं कहना चाहता हूँ कि रेलवे के कर्मचारियों के लिये आवास की सुविधा होनी चाहिये । इसके अलावा जब डा० राम सुभग सिंह मिनिस्टर नहीं थे तो मैंने और उन्होंने सब से पहले यह मांग उठाई थी कि जो चैकिंग स्टाफ है टी० टी० ई० का उनको रनिंग एलाउंस दिया जाये लेकिन मिनिस्टर बनने के बाद वह इस बात को भूल गये, यह काम अभी तक नहीं हुआ । उनको भी रनिंग एलाउंस मिलना चाहिये । इसी तरीके से हमारे इलाके के अन्दर जब रेले नहीं थीं उस समय के जो पुराने रास्ते हैं वह रास्ते बन्द कर दिये गये हैं, वह रास्ते ग्रामीणों की सुविधा के लिये खोल दिये जायें । सूरतगढ़ और पीलीबंगा के स्टेशनों पर ठंडे पानी की व्यवस्था होनी चाहिये और जिन स्टेशनों पर बिजली की व्यवस्था नहीं है वहां बिजली पहुंचाई जाये ।

मैं एक बात और कहना चाहता हूं कि भूतपूर्व राजाओं के वक्त में हमारा रेलवे का जो टिकट है उसके उपर नगर पालिकाओं ने कर लगाया हुआ है वह कर समाप्त कर दिया जाना चाहिये ।

यह जो आलोचक बैठे हैं इनका तरीका यह है कि इनको हर बात की आलोचना करनी है । इनकी आलोचना के लिये मैं यह कर दूँ, प्रधान मंत्री जी गुस्सा न हों मुझे माफ करें, मैं यह दृष्टान्त कहना चाहता हूँ—एक गृहणी थी, वह बड़ी कन्जूस थी । एक भिक्षुक था वह रोज उसके पास मांगने जाता था लेकिन वह अभी कुछ देती नहीं थी । एक दिन जब वह मांगने गया उसी समय वह गृहणी रसोई में से रसोई की राख निकाल रही थी, उसने गुस्से में आ करके जो उस भिक्षुक के झोले में आटा था उसमें वह राख डाल दी । किसी भले आदमी ने कहा कि यह तो बहुत ही बुरा किया । उस पर वह भिक्षुक बोला कि बुरा नहीं किया कम से कम उसने क्षार डाला तो, डालना सीखा तो । इसी प्रकार हमने भी कुछ देना सीखा तो ।

मैं आपका ज्यादा समय नहीं लूंगा । यह मेरे कुछ थोड़े से प्वाइंटस हैं, अगर यह आपकी इजाजत से इसमें नोट हो जायें तो मैं इसको टेबल पर रख दूं ।...(**व्यवधान**)

अध्यक्ष महोदय : आप दे दीजिए इन को ।

श्री प० ला० बारूपाल : मैं यह पढ़ दे रहा हूँ । अगर खाद्य पदार्थों के विषय में हम आत्म-निर्भर होना चाहते हैं तो राजस्थान नहर का निर्माण शीघ्रातिशीघ्र राष्ट्रीय स्तर पर किया जाय ।

राजस्थान के पांच जिलों, बीकानेर, जोधपुर, जैसलमेर, बाड़मेर, जालौर आदि में जहां लगातार सूखे के कारण अकाल पड़ जाता है, वहां कोई ऐसी योजना बनाए जो सदैव के लिए अकाल समाप्त किया जा सके । यहां

[श्री प० ला० बारूपाल]

नलकूप अधिक लगाए जायं, पाइपों द्वारा पानी पहुंचाया जाय ।

कृषि प्रधान मेरा निर्वाचन क्षेत्र जिला गंगानगर में उर्वरक खाद का कारखाना स्थापित किया जाय । वहां ईख, गन्ना अधिक पैदा होता है, जिस के लिए चीनी मिल स्थापित किया जाय ।

मेरा क्षेत्र कृषि कार्य में प्रमुख है वहां पर कृषि महाविद्यालय खोला जाय । नहरों में पानी की कमी को दूर किया जाय । टहलों पर पानी पहुंचाया जाय ।

मेरे क्षेत्र में भूमिहीनों की संख्या ज्यादा है, जिस में विशेषकर अनुसूचित जाति परिवारों के लोग और अन्य गरीब किसान हैं, उन को भूमि दी जाय ।

अनुसूचित जाति परिवारों तथा अनुसूचित आदिम जाति के परिवारों के लिए जो सुरक्षित स्थानों की पद्धति है वह बहुत ही दोषपूर्ण है । हमारे संविधान में समस्त भारतीयों को सम्मान दिया गया परन्तु जाति और पेशे के नाम पर नौकरियां दी जाती हैं जो निन्दनीय है ।

इसी तरह समस्त रेलवे स्टेशनों पर अनुसूचित जाति एवं अनुसूचित आदिम जाति के परिवारों के सदस्यों को खाद्य पदार्थों, फलों, खिलौनों, दूध, दही, लस्सी इत्यादि के लाइसेंस देने में पक्षपात व भेदभाव को समाप्त कर उस के आर्थिक व सामाजिक स्तर को ऊंचा करने के लिए अधिकाधिक लाइसेंस उन्हें दिया जाय ।...(**व्यवधान**)... श्रीमान् जी, मैं ज्यादा समय न लेकर आप से यह प्रार्थना करता हूँ कि यह मेरे प्वाइन्ट्स जो हैं इन को इस में नोट कर लिया जाय ।

श्री यशपाल सिंह (देहरादून) : अध्यक्ष महोदय, प्रधान मंत्री जी ने जो यह बजट पेश किया है यह एक पराजय का बजट है, डिफीट का बजट है । यह देश की जीत का बजट नहीं हो सकता । इस में जो आर्म्स ऐक्ट अंग्रेजों ने डेढ़ सौ साल पहले तैयार किया था, जो आर्म्स ऐक्ट हिन्दुस्तान के पैरों में बेड़ियां डालने के लिए और उसे हमेशा के लिए गुलाम बनाने के लिए तैयार किया गया था उस आर्म्स ऐक्ट को खत्म करने के लिए एक शब्द नहीं कहा गया । अगर देश की हिफाजत करनी हो तो हर एक बालिक को हथियार का हक देना पड़ेगा । ऐटम बमों से और हाइड्रोजन बसों से हमारा देश भरपूर होगा तब हम भारत की रक्षा कर सकेंगे । लेक्चरों से और कोरी बातों से देश की रक्षा नहीं हो सकती । मुझे याद है अपने जमाने के सब से बड़े आदमी बिस्मार्क ने कहा था :

> "Not by parliamentary speeches or majority votes are the mighty questions of age solved, but it is through blood and iron."

क्या आपने उपाय बतलाया है जिस से कि भारत का प्रत्येक नागरिक अपनी एक फौजी ताकत हासिल कर सके, एक फौजी तालीम हासिल कर सके ? जब तक ताजिमी तालीम फौज की नहीं होगी, अनिवार्य सैनिक शिक्षा नहीं होगी हमारा देश चीन और पाकिस्तान को पीछे नहीं हटा नहीं सकता । लेकिन कांग्रेस सरकार ने इस जननी-जन्मभूमि के साथ, इस चन्द्रहासिनी के साथ, इस सुमधुर भाषिणी के साथ, स्वर्गादपि गरीयसी के साथ जो इस का फर्ज था वह पूरा नहीं किया है और इस ने देश के गौरव को मिट्टी में मिलाया है । अध्यक्ष महोदय, मैं आप के मार्फत कहता हूं कि इन का सब से बड़ा अपराध यह है :

तुमने फिरदोस के बदले में जहन्नुम लेकर
कह दिया हम से गुलिस्तां में बहार आई है ।
तुम ने नामूसे शहीदाने वतन बेच दिया,
बागवां बन के उठे, और चमन बेच दिया ।।

कराची में महात्मा गांधी ने और कांग्रेस वर्किंग कमेटी ने देश के साथ यह वादा किया

था कि हर एक वालिग को हथियार रखने का दिया जायगा । इसलिए मेरी अपील है कि देश में से आर्म्स ऐक्ट को खत्म कर के अनिवार्य सैनिक शिक्षा कायम की जाय ।

SHRI RAJASEKHARAN (Kanakapura): Mr. Speaker, Sir, thank you for allowing me to speak for two or three minutes. I would like to speak on some of the important points which arise out of this budget.

Unfortunately, this budget does not present a picture which we all expected out of it for a long time. We thought that this budget will give relief to the poor people, this budget will give relief to the people who are living in the rural area, this budget will give relief to hundreds of thousands of people who are suffering on account of poverty. But what do we find from this budget ? We find that the poor people have been taxed very much. What are the items on which tax has been imposed ? Items like petrol, kerosene and sugar, not to speak of many other similar items. These are taxes which are going to affect the common man directly. The additional tax on petrol is five paise per litre. Those who travel even by public transport will be forced to pay more. Then, what about thousands of people in the villages who are using kerosene oil. They will have to pay more by way of taxes on account of this budget.

I would like to take this opportunity to mention about the Mahajan Commission's report here. Unfortunately, though an eminent Judge had given the verdict, this Government has failed to implement that commission's report. It is a shame not only on the Government but also on the Leader of the House. It is very unfortunate that even when three successive commissions have given the verdict in favour of Mysore State, the Maharashtra people are insisting that they should get Belgaum and also the other areas. The Maharashtra people will go on insisting on this till they get a verdict in their favour...(*Interruption*).

With regard to Cauvery waters, unfortunately Mysore State has been put to great disadvantage. We have been consistently following the 1924 agreement whereas the Madras State is consistently violating the agreement. I would like to draw your attention to the statement which the Congress (R) President made in Ahmedabad. He has even threatened the Government of Mysore that all the aid from the Central Government would be stopped. I cannot understand a person of the standing of Shri Jagjiwan Ram coming out with a statement threatening 2½ creres of people in this country. This is most unbecoming of any leader or statesman in this country So, I would like to request the Prime Minister to say here and now that they are going to give justice to all. This is what we expect from the Prime Minister.

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : Mr. Speaker, Sir, may I start off by saying that it will always be my endeavour to give justice to all.

I rise with rather mixed feelings. A Finance Minister gets mostly brickbats and I had braced myself for this. But the Budget has been acclaimed by many here in the House and outside and it has been recognised as marking a point of departure, seeking growth with social justice. I myself do not claim much for the Budget.

SOME HON. MEMBERS : No, no.

SHRIMATI INDIRA GANDHI : Many hon. Members have spoken of the meagreness of the amounts for social welfare schemes. I share their concern but so large is the problem and so vast the number's involved, that even a hundred times more would hardly be adequate for what is to be done. But we have in all sincerity and earnestness made a small beginning.

The most eloquent tribute to the Budget was paid unwittingly by Professor Madhok when he called it a political Budget. I believe that the Budget should not degenerate into a mere statement of receipts and expenditure ; it should set out the direction in which Government wants to lead the country, and seek to mobilise the support of the people for its policies and programmes, by responding in some measure to their urges and aspirations.

In this sense this Bunget, like any other sound budget, is a political document. It reflects the political philosophy of the present Government. Through this Budget

[Shrimati Indira Gandhi]

we seek to move forward towards greater equality of incomes and wealth and to create more opportunities for gainful employment through larger outlay in the public sector and through greater opportunity for small entrepreneurs and small savers.

It is our firm belief that social justice is not only compatible with economic growth but is an essential condition for sustained and orderly growth. Professor Madhok, who is the philosopher of the Jana Sangh, thought that there was too much politics in the Budget, but his counterpart in the Cong (O), Shri Asoka Mehta, seemed to deplore that there was too little of the new politics.

I am told that one of Shri Mehta's favourite authors was Mr. Erle Stanley Gardner. Many of us here regret his death. As Gardner would have put it, Shri Mehta's is "The Case of the Rueful Radical" Shri Mehta is an adept at polemics of sorts. He talked of embroidery, window dressing and so on. Unfortunately, I am not good at these crafts. But we have all marvelled at Shri Mehta's own skill in embroidering words, not only for himself but for others.

He called me the author of de-stabilisation. I shall not comment on this. The hon. Member, Dr. Maitreyee Bose has dealt very effectively on this point. She said that it was Shri Mehta who first split the Congress Party, joined the P.S.P. and then split it and, finally, re-joined the Congress and again split it. She called him a master splitter. It is well-known that it was not I who was the author of the letters of expulsion and ex-communication which split our party.

Then, Shri Mehta says that between 1962 and 1967 some 32 lakh jobs were created while in four years under my stewardship only 4 lakh jobs were created But not a word about drought and recession of the recent years and there is no mention of increased defence and development effort which we put in between 1963 and 1965. This selective use of history is not worthy of one who prizes intellectual and cultural freedom.

Shri Mehta wanted a better Budget. Though I listened very carefully to his speech, I could not find any concrete idea of how to make the Budget better. He advocated much larger sums for rural areas, rural works, not just Rs. 25 crores but Rs. 200 crores or even Rs. 300 crores for rural works and other social welfare measures. But he did not say how these additional outlays should be financed. He seemed somewhat unhappy at not being able to make any real criticism. Perhaps what he really meant was that I should have come forward with a Budget which would have provided a better target for attack. At the same time, he did concede that, perhaps, I had accelerated the trend by a year or so. I think, to accelerate the trend of progress by a year or so is no mean achievement, and I take it as a compliment. If I were asked to name the single most important feature of the Budget, I would unhesitatingly say that it is an attempt to break the spell of fiscal stagnation. The new Budget restores to the public sector, the original role envisaged for it as the pace-setter for the economy.

Since 1964-65, we have had to severely prune the development programmes of the public sector. We should perhaps have taken advantage of the comparatively good harvest of 1967-68 and 1968-69 to step up the rate of investment in the economy. But we had overreacted to the phenomenon of rising prices during the closing stage of the Third Plan and had cut back sharply on investment. This significant drop in public investment was one of the reasons for accentuating unemployment. The cut in the investment in Public sector had induced a set-back in the tempo of investment in the private sector also. Hon Member, Shri Masani, may not agree, but some of his business colleagues will tell him that in the conditions prevailing in our country, a significant reduction in public sector investment results also in recession in the private sector. This in turn leads to sluggishness in the growth of the revenues of the Central and State Governments, necessitating furthel caution in regard to investment programmes in the public sector. This is a vicious circre of slow growth in resources and decline in the rate of investment and it has to be broken at some point. The present Budget does seek to do this. It provides for an increase in the Plan outlay by Rs. 400 crores in the coming year. We believe that this increase along with other fiscal and monetary policies of the Government will stimulate the economy and employment opportunities all round. This will in turn make a favourable impact on public revenues and thus restore a measure of dynamism to our economy.

If the stock exchanges have reacted favourably to the Budget, it is not because a particular item was taxed or another item was not taxed, but because they recognize the simple fact that the budget will boost the economy.

As usual, Shri Masani has attacked our whole economic policy. It is strange that a person who is so articulate should be content to make the same speech every year. (*Interruptions*)

AN HON MEMBER : He is consistent at least.

SHRI S K. TAPURIAH : There is nothing new in the budget. It is the same budget every year.

SHRIMATI INDIRA GANDHI : He has or his Party has certain formulae. Scrap the Plan, there will be more development ; Reduce the tax, there will be more revenue ; there will be more income if the Government did not attempt to raise more resources for development, and, after 1962, for Defence. I suppose, extending this argument logically both ways, if income tax, excise and customs are all zero, perhaps income would be infinity.

Then, again : if the tax collection machinery improves, there would be no need to increase the rates. I can see the scope of tightening the tax administration. We all know that a great deal has to be done. We are making every effort to do it. Many measures have been taken and I hope we will be able to improve further. But we all know that in every country, not only in India, but even in the more affluent countries like USA, UK and France—just to name a few big tax-payers do try to withhold as much as they can. With the spread of public health measures, affluent countries also have diseases, there are new diseases of affluence and one such disease is the avoidance of tax.

Many Members have expressed their concern over prices. It is most important to protect the incomes, of those who are already in employment, from erosion because of rise in prices. But can we overlook the interests of those who are unemployed or under-employed and those who have no income at all ? Their only hope lies in a balanced and judicious acceleration of the pace of investment in the economy.

We want growth with stability. Growth may in fact, be a prerequisite for stability if it is interpreted as comprising not merely the stability of prices but also social stability.

18.00 hrs.

Many hon Members from the Opposition have sought to denigrate the performance of public enterprises. This is not a new experience for us. It takes place during practically every Question Hour. The Swatantra party would like to confine the State to the maintenance of law and order and certain basic services, leaving the whole field of industry and commerce to the unregulated functioning of the private sector.

The speeches of some Hon'ble Members of the Cong(O) echoed the speech from the Chair in Faridabad last year. We do want our public enterprises to make profit. We do want them to be efficiently managed. But, let us not forget that the public sector has another important objective—the building up of the infrastructure for the economy as a whole. The metallurgical, heavy engineering and heavy electrical units in the public sector are designed for this purpose. These industries are, by their very nature, capital intensive and have long gestation periods. The critics of the public sector conveniently overlook the difficulties arising from drought and recession which industry in general, both in the public and private sectors, had to face. In the last few years, many engineering units in the private sector have also faced difficulties similar to those of public enterprises, that is, lack of orders, under-utilisation of capacity and so on.

Even so, the performance of public enterprises has been improving, and Government have taken a number of steps in the recent past to ensure greater efficiency in their management. During 196--69, of the 73 running concerns, 42 made a net profit of Rs. 66.23 crores as against Rs. 48.95 crores made by 40 concerns in the previous year. Even after setting off the losses incurred by other units, the performance of public enterprises in 196-69 registered an improvement over the previous year. The overall net loss of public enterprises was reduced from Rs. 37.89 crores in 1967-68 to Rs. 27.67 crores in 1968-69.

AN HON MEMBER : What about losses ?

SHRIMATI INDIRA GANDHI : Those figures indicate the reduction of the losses.

While evaluating the performance of public enterprises, particularly the bigger units such as Hindustan Steel, we should, in fairness, recognise that similar units in the private sector did not fare better in their initial years. Tata Iron and Steel which was incorporated in 1907 declared its maiden dividends only in 1915-16. Thereafter, it declared dividends only in 1920-21 and in 1935-36. The regular dividend on its ordinary shares was being declared only from 1940-41 onwards.

Now, Sir, balance-sheets are important, but in assessing the role of the public enterprises in our strategy of development, we should look beyond their balance-sheets. We envisage an expanding role for the public sector, because we want it to occupy a key position in our economy.

Only such expansion will lay the foundation for a self-reliant economy and will prevent the concentration of the ownership of the means of production. These enterprises belong to the nation. They very fact that they are publicly-owned ensures that their performance will be under constant public scrutiny and that there will be constant pressure for their improvement.

SHRI JYOTIRMOY BASU (Diamond Harbour) : They are in wrong hands.

SHRI KANWAR LAL GUPTA : They are her stray thoughts on the public sector.

MR. SPEAKER : Order, order.

SHRIMATI INDIRA GANDHI : Shri Masani has alleged—I believe the word he used was 'under brutal Soviet pressure' that an Indian consultancy firm has been pushed out of the job of consultancy in Bokaro, which had been promised to them. He has further alleged that the Central Engineering and Design Branch is 'nothing but a cover and a facade for the Soviet consultancy organisation, Gipromez'.

There is no question whatsoever of our acting under pressure, whether brutal or gentle, from any quarter, whether Soviet or Swatantra.

SHRI PILOO MODY : Does she mean to say that she discards Indian firms even without pressure ?

SHRIMATI INDIRA GANDHI : During the first stage, that is, upto 1.7 million tonnes, Gipromez was the main consultant while Dastur and Co. were assigned certain specific responsibilities. During the next stage of expansion upto 4 million tonnes, it was felt that since we wanted to develop our own consultancy organisation, there was no longer any need to employ the Soviet organisation as the main consultant. Far from giving Gipromez a larger role in the second stage of Bokaro, we propose to give a larger role to our own consultancy organisation. Presumably the complaint is that in choosing the principal consultants we have chosen our own organisation in the public sector, *viz*, the Central Engineering and Design Branch of Hindustan Steel rather than Dastur and Co. I do not think I need apologise for choosing a public sector consultancy organisation as our principal consultant. We should like Dastur and Co also to continue as consultants during the second stage for the same kind of work as was entrusted to them during the first stage.

I would like to say a word about the CEDB of Hindustan Steel. It is not an agent or satellite of any foreign consultancy organisation ; but to build up its own potential, it has entered into certain agreements with a number of foreign firms and consultancy organisations including Gipromez of the Soviet Union. They have made similar agreements with United Engineering of the US and Messrs. Otto of West Germany. They are proposing to enter into an agreement with Messrs. VOEST of Austria.

The detailed project report for Bokaro expansion has already been approved by the Government of India. If we decide to strengthen our own consultancy organisation, this does not in any way imply lack of confidence in private consultancy organisations such as Dastur and Co. or others. We are committed to encourage Indian consultancy organisations in every possible way. But hon. member will agree that any agitational approach to secure particular contracts at the expense of competitors is not likely to promote the interest of deve-

loping indigenous consultancy capability. There is enough work in our country for all the organisations that exist in this field.

There was a further allegation that payments to the Soviet consultancy organisation for services rendered were to be made in pounds sterling or the gold content of the rupee. Here again the hon. member has been misinformed. All such payments are to be made under the Soviet credit for Foreign Plan projects for which an agreement was signed in December, 1966. All our credit agreements witd the Soviet Union provide—and I quote—

> "Repayments by way of principal and payment of interest may be used by the Soviet organisations to purchase goods in India in accordance with the Indo-Soviet Trade Agreement in force and/or may be freely converted into pounds sterling".

No repayment has so far been made to the U.S.S.R. in Pound Sterling, nor has any request been made for such payment in Pound Sterling. There are standard clauses in all our credit agreements regarding adjustments to be made in case of change in the exchange rate. Here again, the situation is no different from that in respect of credits from Western countries where, since repayments are determined in foreign exchange, the rupee equivalent varies automatically in response to changes in the exchange rate.

Some hon. Members have asserted that revenues have been over-estimated to the extent of Rs. 100 to Rs. 150 crores, My colleague, Shri Sethi, has already dealt with this point Hon. Member opposite, Shri Metha, spoke of this also, but did not adduce any argument in support of his thesis. He declared he would not go into details, but would be prepared for discussion. We always welcome such discussion and exchange of views, but I would like to assure hon. Members that the revenue estimates for 1970-71 have been worked out most carefully, without any under-estimation or over-estimation, and they reflect our best judgment as of today. There is every likelihood that with the increase in import licences which has already taken place and the more liberal provision for imports which is proposed, the revenue from import duties will increase as estimated by Rs. 35 crores or so. The estimated increase of ten per cent in Union excise duties is based on the likely increase in consumption and production of excisable items. Even my colleague Shri Salve wondered how excise revenue could increase by ten per cent when industrial production was likely to increase by 7½ per cent or so. The weightage of commodities in industrial production is not the same as the weightage of commodities that enter into the collection of excise duties. To give only one example, commodities such as petroleum products account for a much larger share of excise revenue than their share in total industrial production. The revenue from direct taxes should exceed the estimates presented in the Budget. As Shri Salve and some other hon. Members have pointed out, at least in one respect, that is the collection under Wealth Tax, we have been careful to assume a slight decline in revenue at existing rates of taxation for the coming year, since collections in the current year represent to some extent an acceleration in the pace of assessment. I do not say that there could be no variations, either up or down, but I must most strongly repudiate the suggestion that we have deliberately tried to present a rosier picture of the situation than is warranted by facts as we see them now.

A number of speakers have referred to the provision of special assistance of Rs. 175 crores to the States to enable them to have worthwhile plan programmes. It has been suggested that this provision is not constitutional and that it is intended to be used for political purposes to favour certain States and to punish others. Such an allegation only reflects the mental make-up of those who make it. It probably represents what these Members would do in like circumstances, but it is not the way in which I function. In every session hon. Members have spoken up for one or other State, which is suffering from chronic financial difficulties because of the burden of accumulated debts and other factors. It has been repeatedly urged that these chronic difficulties of the weaker States should be met by the Centre by debt re-scheduling or by any similar form of special assistance. On more than one occasion, we have assured the House that we would look into this question and do whatever be necessary after we received the recommendations of the Finance Commission.

The Finance Commission examines only

[Shrimati Indira Gandhi]

the position of revenue account and does not examine the position of different States on capital account. (*Interruption*.) That is why the recommendations of the Finance Commission cannot solve the problems of the weaker States which might arise from factors like the burden of accumulated debts.

The Planning Commission has been aware for quite some time that many States have non-Plan gaps and that unless these gaps are covered by some form of special assistance, it would not be possible for them to undertake Plan programmes which the Planning Commission considers worthwhile.

SHRI PILOO MODY : Why at your discretion ?

SHRIMATI INDIRA GANDHI : What is more, as long as there are non-Plan gaps, any additio al resources mobilised by these States are going to cover these gaps rather than be available for Plan purposes. The Planning Commission has been urging that in order to provide an incentive for the States to raise resources some special effort should be made to help these States in meeting their non-Plan gaps.

After receiving the recommendations of the Finance Commission, the Planning Commission has had a series of detailed discussions with each State, and as a result of these discussions, it has arrived at certain conclusions about the special assistance that should be given to eight or nine States, in addition to what they would receive as part of Plan assistance or in response to the recommendations of the Finance Commission.

It is in the light of this examination and in response to a specific recommendation of the Planning Commission that it was decided to provide special assissance.

SHRI RANGA (Srikakulam) : May we know the names of those eight or nine States ?

SHRIMATI INDIRA GANDHI : There is nothing arbitrary about the figure of Rs 175 crores or about the manner in which this assistance will be given. There is nothing unconstitutional about the provision of such *ad hoc* assistance to the States. Even this year such *ad hoc* assistance to the tune of Rs, 275 crores is likely to be given to the States. All that we have done for the next year is to provide in advance for need which is already felt and for which a great deal of concern has been expressed in this House.

I strongly repudiate the suggestion that there is anything sinister or irregular about the provision. The assistance will be made available on the assessment of the resources position of the States in relation to the approved Plans, and will thus conform to the well recognisable criteria. The assistance is also not unconditional. It will always be subject to sound fiscal management on the part of the States. We would certainly stipulate that the States do all that they can to mobilise and conserve their resources.

Hon. Members have asked for the names of the States. I would not like to give them just now because the assessment of the resources position of the States is not quite complete. It would not be proper to name them as the Planning Commission would like to obtain a commitment as firm as possible from the States in need of such assistance to raise the maximum possible resources on their own. In the course of the year, the House will certainly have the full details of the assistance provided to the States. Then they would appreciate how objective we have been.

Shri Masani chose even to question the competence of the Union Government to extend assistance to the States. The Government of India have, subject to the authority of Parliament, the right to extend loans and grants to the States under article 282 and 293(2) of the Constitution. Such loans and grants have been given since the commencement of the Constitution and are inescapable in any federal set-up.

Some hon. Members have stated that the welcome increases in direct taxation might lead to greater tax evasion and black money, thus putting the honest tax-payer relatively to a greater disadvantage. We are well aware that greater equality cannot be achieved merely by increasing the rates of taxation.

These have to be followed up by systematic and stringent measures to improve the

machinery of tax collection to root out avoidance and evasion of taxes. As I said earlier, we propose to do all that is possible energise our tax collection and to deal with tax evasion and avoidance with the utmost severity.

We have taken some measures to plug the loopholes in tax laws such as those in relation to trusts. It has been represented here and outside that the provision now made relating to public charitable trusts, specially in regard to the time given to them to comply with some of those conditions may lead to difficulties in genuine cases. We shall try to remove any genuine difficulties, but no quarter can be given to the tax-evader.

I now come to the apprehension that the budget might add to inflationary pressures. A deficit of Rs. 225 crores next year is not large, if we bear in mind the participated increase in production. Before the presentation of the budget, nearly economic commentators agreed that we could provide for a deficit of something like Rs. 300 crores. Our own assessment was a little more cautious and we decided in favour of a smaller figure. I have already refuted the charge that the deficit would be larger because of over-estimation of revenue.

There is also some misgiving that the deficit might be larger because of the State Government adding to it. As I said earlier, it was to forestall this situation that next year we have provided an advance for special assistance. The proposed new Central measures of taxation will make as much as Rs. 45 crores extra available to the State Governments. At this stage, it is not possible to have a very clear or comprehensive picture of the position as it emerges from the State budgets, already presented or going to be presented. The deficits, as publicised, do not take into account the special assistance provided and in some cases the market borrowings.

I am glad that some States have come out with proposals to mobilise additional resources. With all the measures which we have taken to assist the States, they can no longer have any justification to run into unauthorised overdraft from the Reserve Bank. If they fail to play their full part in resource mobilisation, their plan programmes are bound to suffer.

Regarding the criticism that increase in indirect taxation will lead to an increase in prices, care has been taken to limit the new imposts as far as possible to items which are consumed by the upper class. There is hardly any reason why the comparatively better-off sections should not pay for things like juices, syrups, custard, ice cream, cheese and chocolates. (*Interruptions.*) The only imposts which might conceivably affect the common people would be the increase in excise duties on sugar, kerosene and tea But ever here a conscious effort has been made to introduce the concept of equitable discrimination as between the different income groups.

As regards tea, there is no proposal to increase the duty on the loose varieties produced in Zone I and on packed varieties containing 25 gms or less Similarly, the proposed increase in the case of Zone II is only ten paise per kg. Those two zones account for more than half of the total production and nearly two-thirds of the aggregate domestic consumption of era. The effect of adjustments of excise duty in tea would, therefore, be insignificant, particularly as the poorer sections consume loose tea. The maximum proposed increase is in Zone III which produces quality Darjeeling varieties, the bulk of which is intended for export.

As regards sugar, the central excise duty on levy sugar is to be raised by two per cent, from 23 per cent to 25 per cent advalorem. Half of the proposed additional levy would accrue to the State in lieu of a sales tax. The basis of price fixation with respect to the levy on sugar has recently been altered in accordance with the recommendations of the Tariff Commission.

Over large parts of the country, even after the proposed duty, the ex-factory price of levy sugar inclusive of duty, would be lower than the corresponding price obtained before the 20th February of this year.

As regards the effect of the excise duty of free sale sugar, we must remember that the price of free market sugar declined by nearly 50 per cent as compared to the prices obtaining in March 1969, and in view of the sharp increase in the output of sugar in the current year further decline in the price of free market sugar can be expected in the coming months. Even with the proposed increase in excise duty, the chances are that in 1970-71 we would be paying a lower price for free sale sugar than in 1969-70.

[Shrimati Indira Gandhi]

As regards kerosene the proposed duty is only two paise per litre. Taking into account the weightage of the index of wholesale prices of the different commodities, on which taxes are being increased, the increase should not go to more than half per cent even if the entire burden of the additional taxation is passed on to the consumer.

There is no single unchangeable definition of the words 'luxury' and 'necessity'. As incomes go up, sanitary ware or preserved foods may be regarded as necessities. But if resources are to be enlarged, it cannot be argued that commodities like preserved foods or sanitary ware should escape taxation altogether. While considering the incidence of taxation on the lower income groups, we should not ignore the beneficial impact of the welfare schemes proposed, such as family pension, schemes for industrial workers, enhanced minimum pension for Government servants, child welfare programmes etc.

As I said earlier, price stability is essential for social justice and rising prices do cause social tension. In assessing the price situation it would be highly misleading if estimates are made on the basis of trends over one or two months. Let us not invoke the horrors of the inevitable failure of the monsoon or some such thing. The average level of wholesale prices between April 1969 and January 1970 was roughly three per cent higher than the average level during the corresponding period of previous year. Between the middle of January and the middle of February this year, the wholesale price index remained stable after rising for about three months. The credit measures taken by the Reserve Bank are beginning to have some effect. One hon. Member was needlessly harsh on the Reserve Bank, particularly on its Governor, who has redered distinguished service to the country in more than one capacity.

The events of the last few months have brought about much-needed discussion and heart-searching in the political forces of the country and there is a movement towards a certain crystallisation, which will help us to pursue more efficiently our positive social and economic objectives. It is not surprising that critics are unable to find anything new in the Budget because they have failed to appreciate one simple fact. If we are to carry forward this great nation to its rightful destiny at a crucial period of history, we have to bring about simultaneous transformation in our social, political and economic life.

SHRI PILOO MODY : We will also need a better Government.

SHRI INDIRA GANDHI : In this, I am aware, we are not advocating anything very new but the Budget does indicate the directions in which we intend to move forward. Shri Chandrajit Yadav has referred to these. I was also glad that a dispassionate observer such as Shri Tenneti Viswanatham has focussed the attention of this House on these initiatives. I am glad also that Shri Dwivedy has recognised the new departures which the Budget makes specially in the direction of social equality.

No one can be more keenly aware of the fact that we have tried to achieve in the Budget only a small but significant beginning. But, as I have said on previous occasions here, the greatest distances can be covered by small steps and this Budget is one such step. I have no doubt that it will lead us to other steps and the country will be able to go ahead with greater dynamism, vigour and speed.

18.33 hrs.

DAMANDS* FOR GRANTS ON ACCOUNT, 1970-71

MR. SPEAKER : We are already a little behind schedule. Already it is 6.30 and friends from Himachal are very impatient. What I propose is that either we have a longer sitting today to dispose of the Vote-on-Account Demands or we do away with the Lunch Hour tomorrow and discuss it tomorrow.

SOME HON. MEMBERS : No, no.

SHRI JYOTIRMOY BASU (Diamond Harbour) : That is better.

---

*Moved with the recommendation of the President.